

**INTERNATIONAL CONVENTION ON THE HARMONIZATION
OF FRONTIER CONTROLS OF GOODS**

**CONVENTION INTERNATIONALE SUR L'HARMONISATION
DES CONTRÔLES DES MARCHANDISES AUX FRONTIÈRES**

**МЕЖДУНАРОДНАЯ КОНВЕНЦИЯ
О СОГЛАСОВАНИИ УСЛОВИЙ ПРОВЕДЕНИЯ КОНТРОЛЯ
ГРУЗОВ НА ГРАНИЦАХ**

**CONVENIO INTERNACIONAL SOBRE LA ARMONIZACION
DE LOS CONTROLES DE MERCANCIAS EN LAS FRONTERAS**



INTERNATIONAL CONVENTION ON THE HARMONIZATION
OF FRONTIER CONTROLS OF GOODS

Preamble

THE CONTRACTING PARTIES,

DESIRING to improve the international movement of goods,

BEARING IN MIND the need to facilitate the passage of goods at frontiers,

NOTING that control measures are applied at frontiers by different
control services,

ACKNOWLEDGING that the conditions under which such controls are carried
out may be extensively harmonized without impairing their purpose, their
proper implementation and their effectiveness,

CONVINCED that the harmonization of frontier controls constitutes an
important means for attaining these objectives,

HAVE AGREED AS FOLLOWS:

CHAPTER I - GENERAL PROVISIONS

Article 1 - Definitions

For the purposes of this Convention:

(a) "Customs" means the Government Service which is responsible for the administration of Customs law and the collection of import and export duties and taxes and which also has responsibility for the application of other laws and regulations relating, inter alia, to the importation, transit and exportation of goods;

(b) "Customs Control" means measures applied to ensure compliance with the laws and regulations which the Customs are responsible for enforcing;

(c) "Medico-sanitary inspection" means the inspections exercised for the protection of the life and health of persons, with the exception of veterinary inspection;

(d) "Veterinary inspection" means the sanitary inspection applied to animals and animal products with a view to protecting the life and health of persons and animals, as well as that carried out on objects or goods which could serve as a carrier for animal diseases;

(e) "Phytopsanitary inspection" means the inspection intended to prevent the spread and the introduction across national boundaries of pests of plants and plant products;

(f) "Control of compliance with technical standards" means the control to ensure that goods meet the minimum international or national standards specified by relevant laws and regulations;

(g) "Quality control" means any control other than those referred to above to ensure that the goods correspond to the minimum international or national definitions of quality specified by relevant laws and regulations;

(h) "Control services" means any service responsible for carrying out all or part of the controls defined above or any other controls regularly applied to the importation, exportation or transit of goods.

Article 2 - Aim

In order to facilitate the international movement of goods, this Convention aims at reducing the requirements for completing formalities as well as the number and duration of controls, in particular by national and international co-ordination of control procedures and of their methods of application.

Article 3 - Scope

1. This Convention applies to all goods being imported or exported or in transit, when being moved across one or more maritime, air or inland frontiers;
2. This Convention applies to all control services of the Contracting Parties.

CHAPTER II - HARMONIZATION OF PROCEDURES

Article 4 - Co-ordination of controls

The Contracting Parties shall undertake, to the extent possible, to organize in a harmonized manner the intervention of the Customs services and the other control services.

Article 5 - Resources of the services

To ensure that the control services operate satisfactorily, the Contracting Parties shall see to it that, as far as possible, and within the framework of national law, they are provided with:

- (a) qualified personnel in sufficient numbers consistent with traffic requirements;
- (b) equipment and facilities suitable for inspection, taking into account the mode of transport, the goods to be checked and traffic requirements;
- (c) official instructions to officers for acting in accordance with international agreements and arrangements and with current national provisions.

Article 6 - International co-operation

The Contracting Parties undertake to co-operate with each other and to seek any necessary co-operation from the competent international bodies, in

order to achieve the aims of this Convention, and furthermore to attempt to arrive at new multilateral or bilateral agreements or arrangements, if necessary.

Article 7 - Co-operation between adjacent countries

Whenever a common inland frontier is crossed, the Contracting Parties concerned shall take appropriate measures, whenever possible, to facilitate the passage of the goods, and they shall, in particular:

(a) endeavour to arrange for the joint control of goods and documents, through the provision of shared facilities;

(b) endeavour to ensure that the following correspond:

opening hours of frontier posts,

the control services operating there,

the categories of goods, the modes of transport and the international Customs transit procedures accepted or in use there.

Article 8 - Exchange of information

The Contracting Parties shall, on request, send each other information necessary for the application of this Convention under the conditions specified in the annexes.

Article 9 - Documents

1. The Contracting Parties shall endeavour to further the use, between themselves and with the competent international bodies, of documents aligned on the United Nations Layout Key.
2. The Contracting Parties shall accept documents produced by any appropriate technical process, provided that they comply with official regulations as to their form, authenticity and certification, and that they are legible and understandable.
3. The Contracting Parties shall ensure that the necessary documents are prepared and authenticated in strict compliance with the relevant legislation.

CHAPTER III - PROVISIONS CONCERNING TRANSIT

Article 10 - Goods in transit

1. The Contracting Parties shall, wherever possible, provide simple and speedy treatment for goods in transit, especially for those travelling under cover of an international Customs transit procedure, by limiting their inspections to cases where these are warranted by the actual circumstances or risks. Additionally, they shall take into account the situation of land-locked countries. They shall endeavour to provide for extension of the hours and the competence of existing Customs posts available for Customs clearance for goods carried under an international Customs transit procedure.
2. They shall endeavour to facilitate to the utmost the transit of goods carried in containers or other load units affording adequate security.

CHAPTER IV - MISCELLANEOUS PROVISIONS

Article 11 - Public order

1. No provision in this Convention shall preclude the application of the prohibitions or restrictions relating to importation, exportation, or transit, imposed for reasons of public order, and in particular public safety, morality, and health, or for the protection of the environment, of cultural heritage or industrial, commercial and intellectual property.

2. Nevertheless, whenever possible without prejudice to the effectiveness of the controls, the Contracting Parties shall endeavour to apply to the controls in connection with the application of the measures mentioned in paragraph 1 above the provisions of this Convention, inter alia, those which are the subject of articles 6 to 9.

Article 12 - Emergency measures

1. The emergency measures which the Contracting Parties may be led to introduce because of particular circumstances, must be proportionate to the reasons which give rise to their introduction and must be suspended or abrogated when these reasons no longer exist.

2. Whenever possible without prejudice to the effectiveness of the measures, the Contracting Parties shall publish the relevant provisions for such measures.

Article 13 - Annexes

1. The annexes to this Convention form an integral part of the Convention.
2. New annexes relating to other sectors of control may be added to this Convention according to the procedure specified in articles 22 or 24 below.

Article 14 - Relation to other treaties

Without prejudice to the provisions of article 6, the Convention shall not override the rights and obligations arising from treaties which the Contracting Parties to the Convention concluded before becoming contracting parties to this Convention.

Article 15

This Convention shall not prevent the application of greater facilities which two or more Contracting Parties may wish to grant to each other, nor the right of regional economic integration organizations referred to in article 16 which are Contracting Parties to apply their own legislation to controls at their internal frontiers, on condition that this does not reduce in any way the facilities deriving from this Convention.

Article 16 - Signature, ratification, acceptance, approval and accession

1. This Convention, deposited with the Secretary-General of the United Nations, shall be open to the participation of all States and of regional economic integration organizations constituted by sovereign States which have competence to negotiate, conclude and apply international agreements on matters covered by the Convention.

2. The regional economic integration organizations referred to in paragraph 1 may, for the matters within their competence, exercise on their own behalf the rights and fulfil the responsibilities which this Convention otherwise confers on their Member States which are Contracting Parties to this Convention. In such cases the Member States of the said Organizations shall not be entitled to exercise individually such rights, including the right to vote.

3. States and the regional economic integration organizations referred to above may become Contracting Parties to this Convention:

(a) by depositing an instrument of ratification, acceptance or approval after signing it, or

(b) by depositing an instrument of accession.

4. This Convention shall be open from *1 April 1973* until *31 March 1974* inclusive for signature at the Office of the United Nations at Geneva by all States and the regional economic integration organizations referred to in paragraph 1.

5. From *1 April 1984* it shall also be open for their accession.

6. The instruments of ratification, acceptance, approval or accession shall be deposited with the Secretary-General of the United Nations.

Article 17 - Entry into force

1. This Convention shall enter into force three months after the date on which five States have deposited their instruments of ratification, acceptance, approval or accession.

2. After five States have deposited their instruments of ratification, acceptance, approval or accession, this Convention shall enter into force for further Contracting Parties three months after the date of the deposit of their instruments of ratification, acceptance, approval or accession.

3. Any instrument of ratification, acceptance, approval or accession deposited after the entry into force of an amendment to this Convention shall be deemed to apply to this Convention as amended.

4. Any such instrument deposited after an amendment has been accepted in accordance with the procedure in article 22 but before it has entered into force shall be deemed to apply to this Convention as amended on the date when the amendment enters into force.

Article 18 - Denunciation

1. Any Contracting Party may denounce this Convention by so notifying the Secretary-General of the United Nations.
2. Denunciation shall take effect six months after the date of receipt by the Secretary-General of the notification of denunciation.

Article 19 - Termination

If, after the entry into force of this Convention, the number of States which are Contracting Parties is for any period of 12 consecutive months reduced to less than five, the Convention shall cease to have effect from the end of the 12-month period.

Article 20 - Settlement of disputes

1. Any dispute between two or more Contracting Parties concerning the interpretation or application of this Convention shall, so far as possible, be settled by negotiation between them or by other means of settlement.
2. Any dispute between two or more Contracting Parties concerning the interpretation or application of this Convention which cannot be settled by the means indicated in paragraph 1 of this article shall, at the request of one of them, be referred to an arbitration tribunal composed as follows: each party to the dispute shall appoint an arbitrator and these arbitrators shall appoint another arbitrator, who shall be chairman. If, three months after

receipt of a request, one of the parties has failed to appoint an arbitrator or if the arbitrators have failed to elect the chairman, any of the parties may request the Secretary-General of the United Nations to appoint an arbitrator or the chairman of the arbitration tribunal.

3. The decision of the arbitration tribunal established under the provisions of paragraph 2 shall be final and binding on the parties to the dispute.

4. The arbitration tribunal shall determine its own rules of procedure.

5. The arbitration tribunal shall take its decisions by majority vote and on the basis of the treaties existing between the parties to the dispute and of general international law.

6. Any controversy which may arise between the parties to the dispute as regards the interpretation and execution of the award may be submitted by any of the parties for judgement to the arbitration tribunal which made the award.

7. Each party to the dispute shall bear the cost of its own appointed arbitrator and of its representatives in the arbitral proceedings; the cost of the chairman and the remaining costs shall be borne in equal parts by the parties to the dispute.

Article 21 - Reservations

1. Any Contracting Party may, at the time of signing, ratifying, accepting or approving this Convention or acceding to it, declare that it does not consider itself bound by article 20, paragraphs 2 to 7, of this Convention.

Other Contracting Parties shall not be bound by these paragraphs in respect of any Contracting Party which has entered such a reservation.

2. Any Contracting Party having entered a reservation as provided for in paragraph 1 of this article may at any time withdraw such reservation by notifying the Secretary-General of the United Nations.

3. Apart from the reservations provided for in paragraph 1 of this article, no reservation to this Convention shall be permitted.

Article 22 - Procedure for amending this Convention

1. This Convention, including its annexes, may be amended upon the proposal of a Contracting Party by the procedure specified in this article.

2. Any proposed amendment to this Convention shall be considered in an Administrative Committee composed of all the Contracting Parties in accordance with the rules of procedure set out in annex 7. Any such amendment considered or prepared during the meeting of the Administrative Committee and adopted by it shall be communicated by the Secretary-General of the United Nations to the Contracting Parties for their acceptance.

3. Any proposed amendment communicated in accordance with the preceding paragraph shall come into force with respect to all Contracting Parties three months after the expiry of a period of 12 months following the date of communication of the proposed amendment during which period no objection to the proposed amendment has been communicated to the Secretary-General of the United Nations by a State which is a Contracting Party or by a regional

economic integration organization, itself a Contracting Party, which then acts within the conditions specified in article 16, paragraph 2, of this Convention.

4. If an objection to the proposed amendment has been communicated in accordance with paragraph 3 of this article, the amendment shall be deemed not to have been accepted and shall have no effect whatsoever.

Article 23 - Requests, communications and objections


The Secretary-General of the United Nations shall inform all Contracting Parties and all States of any request, communication or objection under article 22 and of the date on which any amendment enters into force.

Article 24 - Review Conference

After this Convention has been in force for five years, any Contracting Party may, by notification to the Secretary-General of the United Nations, request that a conference be convened for the purpose of reviewing the Convention, indicating the proposals which should be dealt with by the conference. In such a case:

- (i) The Secretary-General of the United Nations shall notify all the Contracting Parties of the request and invite them to submit, within a period of three months, their comments on the original proposals and such other proposals as they may wish the conference to consider;

(ii) The Secretary-General of the United Nations shall also communicate to all the Contracting Parties the text of any other proposals made and shall convene a review conference if, within a period of six months from the date of that communication, not less than one third of the Contracting Parties notify the Secretary-General of the United Nations of their concurrence with the convening of such a conference.

(iii) However, if the Secretary-General of the United Nations considers that a review proposal may be regarded as a proposed amendment under paragraph 1 of article 22, he may, by agreement with the ~~author of~~ ^{Contracting Party} *which has made* the proposal, implement the amendment procedure provided for by article 22 instead of the review procedure. 

Article 25 - Notifications

In addition to the notifications and communications provided for in articles 23 and 24, the Secretary-General of the United Nations shall notify all States of the following:

(a) signatures, ratifications, acceptances, approvals and accessions under article 16;

(b) the dates of entry into force of this Convention in accordance with article 17;

(c) denunciations under article 18;

- (d) the termination of this convention under article 19;
- (e) reservations under article 21.

Article 26 - Certified true copies

After *31 March 1984* the Secretary-General of the United Nations shall transmit two certified true copies of this Convention to each of the Contracting Parties and to all States which are not Contracting Parties.

DONE at *GENEVA*....., this *twenty-first* day of *October*.....
one thousand nine hundred and *eighty-two*, in a single original, of which the English, French, Russian and Spanish texts are equally authentic.

IN WITNESS WHEREOF, the undersigned plenipotentiaries, being duly authorized thereto, have signed this Convention.

Annex 1

HARMONIZATION OF CUSTOMS CONTROLS AND OTHER CONTROLS

Article 1

Principles

1. As the Customs are present at all frontiers and as their interventions are of a general nature, other controls shall, as far as possible, be organized in a harmonized manner with Customs controls.
2. In application of this principle, it is possible if appropriate to carry out all or part of these controls elsewhere than at the frontier, provided that the procedures used contribute to facilitate the international movement of goods.

Article 2

1. The Customs shall be kept fully informed of the requirements prescribed by laws or regulations which may lead to the operation of controls other than Customs controls.
2. When it is found that other controls are necessary, the Customs shall ensure that the services concerned are informed and shall co-operate with them.

Article 3

Organization of Controls

1. When several controls have to be carried out at the same place, the competent services shall make all appropriate arrangements to carry them out simultaneously, if possible, or with the minimum delay. They shall endeavour to co-ordinate their requirements as to documents and information.
2. In particular, the competent services shall make all appropriate arrangements for the necessary personnel and facilities to be available at the place where the controls are carried out.
3. The Customs may, through explicit delegation of powers by the competent services, carry out on their behalf all or part of the controls of which these services are responsible. In this case, these services will see to it that the necessary means be furnished to Customs.

Article 4

Result of Controls

1. In all matters dealt with by this Convention, control services and Customs shall exchange all relevant information as soon as possible so as to ensure that controls are efficient.

2. On the basis of the results of the controls carried out, the competent service shall decide on the subsequent treatment of the goods, and if necessary, shall inform the services responsible for other controls. On the basis of this decision Customs shall subject the goods to the appropriate Customs procedure.

Annex 2

MEDICO-SANITARY INSPECTION

Article 1

Principles

Wherever carried out, medico-sanitary inspection shall comply with the principles laid down in this Convention, and particularly in annex 1 thereto.

Article 2

Information

Each Contracting Party shall ensure that information on the following is readily available to any person interested:

the goods subject to medico-sanitary inspection;

the places where the goods in question may be presented for inspection;

the requirements as set out in laws and regulations concerning medico-sanitary inspection as well as their procedures of general application.

Article 3

Organization of controls

1. The control services shall see to it that the necessary facilities at frontier points where medico-sanitary inspection may take place are provided.
2. Medico-sanitary inspection may also be carried out at places in the interior of the country, if it is clear from the certificates produced and from the transport techniques employed, that the goods cannot deteriorate or cause contamination during carriage.
3. Within the framework of Conventions in force the Contracting Parties shall endeavour to reduce, as far as possible, the physical controls of perishable goods en route.
4. When goods have to be held pending the results of medico-sanitary inspection, the competent control services of the Contracting Parties shall arrange that such storage shall be in conditions providing for the conservation of the goods and involving the minimum of Customs formalities.

Article 4

Goods in transit

Within the framework of Conventions in force the Contracting Parties shall, as far as possible, dispense with the medico-sanitary inspection of goods in transit in those circumstances where there is no risk of contamination.

Article 5

Co-operation

1. The medico-sanitary inspection services shall co-operate with the corresponding services of other Contracting Parties so as to expedite the passage of perishable goods subjected to medico-sanitary inspection, inter alia, through the exchange of useful information.

2. When a consignment of perishable goods is intercepted during medico-sanitary inspection, the competent service shall endeavour to notify the corresponding service of the country of exportation within as short a time as possible, indicating the reasons for the interception and the measures taken concerning the goods.

Annex 3

VETERINARY INSPECTION

Article 1

Principles

Wherever carried out, veterinary inspection shall comply with the principles laid down in the Convention, and particularly in annex 1 thereto.

Article 2

Definitions

The veterinary inspection defined in article 1 (d) of this Convention covers also the inspection of means and conditions of transport of animals and animal products. It may also include the inspections bearing on quality, standards and the various regulations, such as the inspection aiming at the conservation of endangered species, which, for reasons of effectiveness, are often associated with the veterinary inspection.

Article 3

Information

Each Contracting Party shall ensure that information on the following is readily available to any person interested:

the goods subject to veterinary inspection;

the places where the goods may be presented for inspection;

the compulsorily notifiable diseases;

the requirements as set out in laws and regulations concerning veterinary inspection as well as their procedures of general application.

Article 4

Organization of controls

1. The Contracting Parties shall endeavour:

to set up, where necessary and possible, appropriate facilities for veterinary inspection, in conformity with traffic requirements;

to facilitate the movement of goods, in particular through the co-ordination of working hours of the veterinary and Customs services and agreement to effect clearance outside normal hours, where their arrival has been notified in advance.

2. The veterinary inspection of animal products may be undertaken at points within the country provided that it can be shown, and the means of transport used are such, that the products will not deteriorate or cause contamination during their transport.

3. Within the framework of Conventions in force the Contracting Parties shall endeavour to reduce, as far as possible, the physical controls of perishable goods en route.

4. When goods have to be held pending the results of veterinary inspection, the competent control services of the Contracting Parties shall arrange that such storage shall take place with the minimum of Customs formalities and in conditions providing for the quarantine safety and conservation of the goods.

Article 5

Goods in transit

Within the framework of Conventions in force the Contracting Parties shall, as far as possible, dispense with the veterinary inspection of animal products in transit in those circumstances where there is no risk of contamination.

Article 6

Co-operation

1. The veterinary inspection services shall co-operate with the corresponding services of other Contracting Parties so as to expedite the passage of goods subjected to veterinary inspection, inter alia, through the exchange of useful information.

2. When a consignment of perishable goods or live animals is intercepted during veterinary inspection, the competent service shall endeavour to notify the corresponding service of the country of exportation within as short a time as possible, indicating the reasons for the interception and the measures taken concerning the goods.

Annex 4

PHYTOSANITARY INSPECTION

Article 1

Principles

Wherever carried out, phytosanitary inspection shall comply with the principles laid down in this Convention, and particularly in annex 1 thereto.

Article 2

Definitions

The phytosanitary inspection defined in article 1 (e) of the present Convention covers also the inspection of means and conditions of transport of plants and plant products. It may also cover the measures aiming at the conservation of endangered plant species.

Article 3

Information

Each Contracting Party shall ensure that information on the following is readily available to any person interested:

the goods subject to special phytosanitary conditions,

the places where particular plants and plant products may be presented for inspection,

the list of pests of plants and plant products for which prohibitions and restrictions are in force,

the list of requirements as set out in laws and regulations concerning phytosanitary inspection as well as their procedures of general application.

Article 4

Organization of controls

1. The Contracting Parties shall endeavour:

to set up, where necessary and possible, appropriate phytosanitary inspection, storage, and disinfection and disinfection facilities, in conformity with traffic requirements;

to facilitate the movement of goods, in particular through the co-ordination of working hours of the phytosanitary and Customs services and agreement to effect clearance of perishable goods outside normal hours where their arrival has been notified in advance.

2. The phytosanitary inspection of plants and plant products may be undertaken at points within the country provided that it can be shown, and the means of transport used are such, that the goods will not cause infestation during their transport.

3. Within the framework of Conventions in force the Contracting Parties shall endeavour to reduce, as far as possible, the physical controls of perishable plants and plant products en route.

4. When goods have to be held pending the results of phytosanitary inspection, the competent control services of the Contracting Parties shall arrange that such storage shall take place with the minimum of Customs formalities and in conditions providing for the quarantine safety and conservation of the goods.

Article 5.

Goods in transit

Within the framework of Conventions in force the Contracting Parties shall, as far as possible, dispense with the phytosanitary inspection of goods in transit, unless such measures are necessary for the protection of their own plants.

Article 6

Co-operation

1. The phytosanitary services shall co-operate with the corresponding services of other Contracting Parties so as to expedite the passage of plants and plant products subjected to phytosanitary inspection, inter alia, through the exchange of useful information.

2. When a consignment of plants or plant products is intercepted during phytosanitary inspection, the competent service shall endeavour to notify the corresponding service of the country of exportation within as short a time as possible, indicating the reasons for the interception and the measures taken concerning the goods.

Annex 5

CONTROL OF COMPLIANCE WITH TECHNICAL STANDARDS

Article 1

Principles

Wherever carried out, the control of compliance with technical standards relating to the goods covered by this Convention, shall comply with the principles laid down in the Convention, and particularly in annex 1 thereto.

Article 2

Information

Each Contracting Party shall ensure that information on the following is readily available to any person interested:

the standards applied by it,

the places where the goods may be presented for inspection,

the requirements as set out in laws and regulations concerning the control of compliance with technical standards as well as their procedures of general application.

Article 3

Harmonization of standards

In the absence of international standards, Contracting Parties which apply national standards shall endeavour to harmonize them by way of international agreements.

Article 4

Organization of controls

1. The Contracting Parties shall endeavour:

to set up, where necessary and possible, stations for the control of compliance with technical standards, in conformity with traffic requirements;

to facilitate the movement of goods, in particular through the co-ordination of working hours of the service responsible for the control of compliance with technical standards and the Customs services and agreement to effect clearance of perishable goods outside normal hours where their arrival has been notified in advance.

2. The control of compliance with technical standards may also be undertaken at points within the country provided that it can be shown, and the means of transport used are such, that the goods, and especially perishable goods, will not deteriorate during their transport.

3. Within the framework of Conventions in force the Contracting Parties shall endeavour to reduce, as far as possible, the physical controls en route of perishable goods subjected to control of compliance with technical standards.

4. The Contracting Parties shall organize control of compliance with technical standards, harmonizing wherever possible the procedures of the service responsible for these controls with those of any services responsible for other controls and inspections.

5. In the case of perishable goods held pending the results of control of compliance with technical standards, the competent control services of the Contracting Parties shall ensure that the storage of the goods or the parking of transport equipment shall take place with the minimum of Customs formalities and in conditions providing for the conservation of the goods.

Article 5

Goods in transit

The controls of compliance with technical standards do not normally apply to goods in through transit.

Article 6

Co-operation

1. The services responsible for the control of compliance with technical standards shall co-operate with the corresponding services of other Contracting Parties so as to expedite the passage of perishable goods subjected to control of compliance with technical standards, inter alia, through the exchange of useful information.

2. When a consignment of perishable goods is intercepted during control of compliance with technical standards, the competent service shall endeavour to notify the corresponding service of the country of exportation within as short a time as possible, indicating the reasons for the interception and the measures taken concerning the goods.

Annex 6

QUALITY CONTROL

Article 1

Principles

Wherever carried out, quality control of the goods covered by this Convention, shall comply with the principles laid down in the Convention, and particularly in annex 1 thereto.

Article 2

Information

Each Contracting Party shall ensure that information on the following is readily available to any person interested:

the places where the goods may be presented for inspection,

the requirements as set out in laws and regulations concerning quality control as well as their procedures of general application.

Article 3

Organization of controls

1. The Contracting Parties shall endeavour:

to set up, where necessary and possible, quality control stations, in conformity with traffic requirements;

to facilitate the movement of goods, in particular through the co-ordination of working hours of the quality control and Customs services and agreement to effect clearance of perishable goods outside normal hours where their arrival has been notified in advance.

2. The quality control may be undertaken at points within the country provided that the procedures used contribute to facilitate the international movement of goods.

3. Within the framework of Conventions in force the Contracting Parties shall endeavour to reduce, as far as possible, the physical controls en route of perishable goods subjected to quality control.

4. The Contracting Parties shall organize quality control, harmonizing wherever possible the procedures of the service responsible for this control with those of any services responsible for other controls and inspections.

Article 4

Goods in transit

Quality controls do not normally apply to goods in through transit.

Article 5

Co-operation

1. The quality control services shall co-operate with the corresponding services of other Contracting Parties so as to expedite the passage of perishable goods subjected to quality control, inter alia, through the exchange of useful information.

2. When a consignment of perishable goods is intercepted during quality control, the competent service shall endeavour to notify the corresponding service of the country of exportation within as short a time as possible, indicating the reasons for the interception and the measures taken concerning the goods.

Annex 7

RULES OF PROCEDURE OF THE ADMINISTRATIVE COMMITTEE
REFERRED TO IN ARTICLE 22 OF THIS CONVENTION

Article 1

Members

The members of the Administrative Committee shall be the Contracting Parties to this Convention.

Article 2

Observers

1. The Administrative Committee may decide to invite the competent administrations of all States which are not Contracting Parties, or representatives of international organizations which are not Contracting Parties, to attend, for questions which interest them, the sessions of the Committee as observers.

2. However, without prejudice to article 1, the international organizations referred to in paragraph 1 which are competent for the subjects dealt with in the annexes to this Convention, shall have the right to participate as observers in the work of the Administrative Committee.

Article 3

Secretariat

The Secretariat of the Committee shall be provided by the Executive Secretary of the Economic Commission for Europe.

Article 4

Convocations

The Executive Secretary of the Economic Commission for Europe shall convene the Committee:

- (i) two years after the Convention entered into force;
- (ii) thereafter, at a date fixed by the Committee, but not less frequently than every five years;
- (iii) at the request of the competent administrations of at least five States which are Contracting Parties.

Article 5

Officers

The Committee shall elect a chairman and a vice-chairman on the occasion of every session.

Article 6

Quorum

A quorum consisting of not less than one third of the States which are Contracting Parties is required for the purposes of taking decisions.

Article 7

Decisions

- (i) Proposals shall be put to the vote.
- (ii) Each State which is a Contracting Party represented at the session shall have one vote.
- (iii) Where article 16 (2) of the Convention applies, the regional economic integration organizations parties to the Convention shall have in case of voting only a number of votes equal to the total votes allotted to their Member States which are also parties to the Convention. In this latter case, these Member States do not exercise their right to vote.
- (iv) Subject to the provisions of subparagraph (v) below, proposals shall be adopted by a simple majority of the members present and voting in accordance with the conditions specified in subparagraphs (ii) and (iii) above.

- (v) Amendments to this Convention shall be adopted by a two-thirds majority of the members present and voting in accordance with the conditions specified in subparagraphs (ii) and (iii) above.

Article 8

Report

Before the closure of its session, the Committee shall adopt its report.

Article 9

Supplementary provisions

In the absence of relevant provisions in this annex, the Rules of Procedure of the Economic Commission for Europe shall be applicable, unless the Committee decides otherwise.

CONVENTION INTERNATIONALE SUR L'HARMONISATION
DES CONTROLES DES MARCHANDISES AUX FRONTIERES

Préambule

LES PARTIES CONTRACTANTES,

DESIREUSES d'améliorer la circulation internationale des marchandises,

CONSIDERANT la nécessité de faciliter le passage des marchandises aux frontières,

CONSTATANT que des mesures de contrôle sont appliquées aux frontières par différents services de contrôle,

RECONNAISSANT que les conditions d'exercice de ces contrôles peuvent être largement harmonisées sans nuire à leur finalité, à leur bonne exécution et à leur efficacité,

CONVAINCUES que l'harmonisation des contrôles aux frontières constitue un des moyens importants d'atteindre ces objectifs,

SONT CONVENUES de ce qui suit :

CHAPITRE PREMIER - DISPOSITIONS GENERALES

Article premier - Définitions

Aux fins de la présente Convention, on entend :

- a) Par "douane", les services administratifs responsables de l'application de la législation douanière et de la perception des droits et taxes à l'importation et à l'exportation et qui sont également chargés de l'application d'autres lois et règlements relatifs, entre autres, à l'importation, au transit et à l'exportation de marchandises;
- b) Par "contrôle de la douane", l'ensemble des mesures prises en vue d'assurer l'observation des lois et règlements que la douane est chargée d'appliquer;
- c) Par "inspection médico-sanitaire", une inspection opérée pour la protection de la vie et de la santé des personnes, à l'exclusion de l'inspection vétérinaire;
- d) Par "inspection vétérinaire", l'inspection sanitaire opérée sur les animaux et les produits d'origine animale en vue de protéger la vie et la santé des personnes et des animaux, ainsi que celle opérée sur les objets ou marchandises pouvant servir de vecteurs de maladies des animaux;
- e) Par "inspection phytosanitaire", l'inspection destinée à empêcher la propagation et l'introduction au-delà des frontières nationales d'ennemis des végétaux et produits végétaux;

f) Par "contrôle de conformité aux normes techniques", le contrôle ayant pour but de vérifier que les marchandises satisfont aux normes internationales ou nationales minimales prévues par la législation et la réglementation y afférentes;

g) Par "contrôle de la qualité", tout contrôle autre que ceux mentionnés ci-dessus visant à vérifier que les marchandises correspondent aux définitions minimales de qualité, internationales ou nationales, prévues par la législation et la réglementation y afférentes;

h) Par "service de contrôle", tout service chargé d'appliquer tout ou partie des contrôles ci-dessus définis ou tous autres contrôles normalement appliqués à l'importation, à l'exportation ou au transit de marchandises.

Article 2 - Objectif

Afin de faciliter la circulation internationale des marchandises, la présente Convention vise à réduire les exigences d'accomplissement des formalités ainsi que le nombre et la durée des contrôles par, notamment, la coordination nationale et internationale des procédures de contrôle et de leurs modalités d'application.

Article 3 - Champ d'application

1. La présente Convention s'applique à tous les mouvements de marchandises importées, exportées ou en transit, qui traversent une ou plusieurs frontières maritimes, aériennes ou terrestres.

2. La présente Convention s'applique à tous les services de contrôle des Parties contractantes.

CHAPITRE II - HARMONISATION DES PROCEDURES

Article 4 - Coordination des contrôles

Les Parties contractantes s'engagent dans la mesure du possible à organiser de façon harmonisée l'intervention des services douaniers et des autres services de contrôle.

Article 5 - Moyens des services

Pour assurer le bon fonctionnement des services de contrôle, les Parties contractantes veilleront à ce que, dans la mesure du possible, et dans le cadre de la législation nationale, soient mis à leur disposition :

- a) Un personnel qualifié en nombre suffisant compte tenu des exigences du trafic;
- b) Des matériels et des installations appropriés au contrôle, compte tenu des modes de transport, des marchandises à contrôler et des exigences du trafic;
- c) Des instructions officielles destinées aux agents de ces services pour qu'ils agissent conformément aux accords et arrangements internationaux et aux dispositions nationales en vigueur.

Article 6 - Coopération internationale

Les Parties contractantes s'engagent à coopérer entre elles et, en tant que de besoin, à rechercher la coopération des organismes internationaux compétents, pour atteindre les buts fixés par la présente Convention et en outre à rechercher, le cas échéant, la conclusion de nouveaux accords ou arrangements multilatéraux ou bilatéraux.

Article 7 - Coopération entre pays voisins

Dans le cas de franchissement d'une frontière commune, les Parties contractantes intéressées prendront, chaque fois que cela est possible, les mesures appropriées pour faciliter le passage des marchandises et, notamment :

a) Elles s'efforceront d'organiser le contrôle juxtaposé des marchandises et des documents, par la mise en place d'installations communes;

b) Elles s'efforceront d'assurer la correspondance :

- Des heures d'ouverture des postes frontières,

- Des services de contrôle qui y exercent leur activité,

- Des catégories de marchandises, des modes de transport et des régimes internationaux de transit douanier qui peuvent y être acceptés ou utilisés.

Article 8 - Echange d'informations

Les Parties contractantes se communiqueront mutuellement, sur demande, les informations nécessaires à l'application de la présente Convention conformément aux conditions énoncées dans les annexes.

Article 9 - Documents

1. Les Parties contractantes s'efforceront de promouvoir, entre elles et avec les organismes internationaux compétents, l'utilisation de documents alignés sur la formule cadre des Nations Unies.
2. Les Parties contractantes accepteront les documents établis par tous procédés techniques appropriés, pourvu que les réglementations officielles relatives à leur libellé, à leur authenticité et à leur certification aient été respectées et qu'ils soient lisibles et compréhensibles.
3. Les Parties contractantes veilleront à ce que les documents nécessaires soient établis et authentifiés en stricte conformité avec la législation y afférente.

CHAPITRE III - DISPOSITIONS RELATIVES AU TRANSIT

Article 10 - Marchandises en transit

1. Les Parties contractantes accorderont dans la mesure du possible un traitement simple et rapide aux marchandises en transit, et en particulier à celles qui circulent sous le couvert d'un régime international de transit douanier, en se limitant dans leurs inspections aux cas dans lesquels les circonstances ou les risques réels les justifient. En outre, elles tiendront compte de la situation des pays sans littoral. Elles s'efforceront de prévoir une extension des heures de dédouanement et de la compétence des postes de douane existants, pour le dédouanement des marchandises qui circulent sous le couvert d'un régime international de transit douanier.

2. Elles s'efforceront de faciliter au maximum le transit des marchandises transportées dans des conteneurs ou autres unités de charge présentant une sécurité suffisante.

CHAPITRE IV - DISPOSITIONS DIVERSES

Article 11 - Ordre public

1. Aucune disposition de la présente Convention ne fait obstacle à l'application des interdictions ou restrictions d'importation, d'exportation ou de transit, imposées pour des raisons d'ordre public, et notamment de sécurité publique, de moralité publique, de santé publique, ou de protection de l'environnement, du patrimoine culturel ou de la propriété industrielle, commerciale et intellectuelle.

2. Néanmoins, toutes les fois que ce sera possible et sans préjudice de l'efficacité des contrôles, les Parties contractantes s'efforceront d'appliquer aux contrôles liés à l'application des mesures mentionnées au paragraphe 1 ci-dessus, les dispositions de la présente Convention, notamment celles qui font l'objet des articles 6 à 9.

Article 12 - Mesures d'urgence

1. Les mesures d'urgences que les Parties contractantes peuvent être amenées à prendre en raison de circonstances particulières doivent être proportionnées aux causes qui les motivent et être suspendues ou abrogées lorsque ces motifs disparaissent.

2. Chaque fois que cela sera possible sans nuire à l'efficacité des mesures, les Parties contractantes publieront les dispositions relatives à de telles mesures.

Article 13 - Annexes

1. Les annexes de la présente Convention font partie intégrante de ladite Convention.

2. De nouvelles annexes relatives à d'autres secteurs de contrôle peuvent être ajoutées à la présente Convention, conformément à la procédure énoncée aux articles 22 ou 24 ci-après.

Article 14 - Relations avec d'autres traités

Sans préjudice des dispositions de l'article 6, la présente Convention ne porte pas atteinte aux droits et aux obligations résultant de traités que les Parties contractantes à la présente Convention avaient conclus avant de devenir Parties contractantes à celle-ci.

Article 15

La présente Convention ne fait pas obstacle à l'application de facilités plus grandes que deux ou plusieurs Parties contractantes voudraient s'accorder entre elles, ni au droit pour les organisations d'intégration économique régionale visées à l'article 16 qui sont Parties contractantes d'appliquer leur propre législation aux contrôles exercés à leurs frontières intérieures, à condition de ne diminuer en aucun cas les facilités découlant de la présente Convention.

Article 16 - Signature, ratification, acceptation, approbation et adhésion

1. La présente Convention, déposée auprès du Secrétaire général de l'Organisation des Nations Unies, est ouverte à la participation de tous les Etats et des organisations d'intégration économique régionale constituées par des Etats souverains et ayant compétence pour négocier, conclure et appliquer des accords internationaux dans les matières couvertes par la présente Convention.

2. Les organisations d'intégration économique régionale visées au paragraphe 1 pourront, pour les questions qui relèvent de leur compétence, exercer en leur nom propre les droits et s'acquitter des responsabilités que la présente Convention confère par ailleurs à leurs Etats membres qui sont Parties contractantes à la présente Convention. En pareil cas, les Etats membres de ces organisations ne seront pas habilités à exercer individuellement ces droits, y compris le droit de vote.

3. Les Etats et les organisations d'intégration économique régionale précitées peuvent devenir Parties contractantes à la présente Convention :

a) En déposant un instrument de ratification, d'acceptation ou d'approbation après l'avoir signée; ou

b) En déposant un instrument d'adhésion.

4. La présente Convention sera ouverte du *1^{er} avril 1983* jusqu'au *31 mars 1984* inclus, à l'Office des Nations Unies à Genève, à la signature de tous les Etats et des organisations d'intégration économique régionale visées au paragraphe 1.

5. A partir du *1^{er} avril 1984* elle sera aussi ouverte à leur adhésion.

6. Les instruments de ratification, d'acceptation, d'approbation ou d'adhésion seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 17 - Entrée en vigueur

1. La présente Convention entrera en vigueur trois mois après la date à laquelle cinq Etats auront déposé leur instrument de ratification, d'acceptation, d'approbation ou d'adhésion.
2. Après que cinq Etats auront déposé leur instrument de ratification, d'acceptation, d'approbation ou d'adhésion, la présente Convention entrera en vigueur, pour toutes les nouvelles Parties contractantes, trois mois après la date du dépôt de leur instrument de ratification, d'acceptation, d'approbation ou d'adhésion.
3. Tout instrument de ratification, d'acceptation, d'approbation ou d'adhésion déposé après l'entrée en vigueur d'un amendement à la présente Convention sera considéré comme s'appliquant au texte modifié de la présente Convention.
4. Tout instrument de cette nature déposé après l'acceptation d'un amendement, conformément à la procédure de l'article 22, mais avant son entrée en vigueur, sera considéré comme s'appliquant au texte modifié de la présente Convention à la date de l'entrée en vigueur de l'amendement.

Article 18 - Dénonciation

1. Toute Partie contractante pourra dénoncer la présente Convention par notification adressée au Secrétaire général de l'Organisation des Nations Unies.
2. La dénonciation prendra effet six mois après la date à laquelle le Secrétaire général en aura reçu notification.

Article 19 - Extinction

Si, après l'entrée en vigueur de la présente Convention, le nombre des Etats qui sont Parties contractantes se trouve ramené à moins de cinq pendant une période quelconque de douze mois consécutifs, la présente Convention cessera de produire ses effets à partir de la fin de ladite période de douze mois.

Article 20 - Règlement des différends

1. Tout différend entre deux ou plusieurs Parties contractantes touchant l'interprétation ou l'application de la présente Convention sera, autant que possible, réglé par voie de négociation entre les Parties en litige ou d'une autre manière.

2. Tout différend entre deux ou plusieurs Parties contractantes concernant l'interprétation ou l'application de la présente Convention qui ne peut être réglé de la manière prévue au paragraphe 1 du présent article sera soumis, à la requête de l'une d'entre elles, à un tribunal arbitral composé de la façon suivante : chacune des parties au différend nommera un arbitre et ces arbitres désigneront un autre arbitre qui sera président. Si, trois mois après avoir reçu une requête, l'une des parties n'a pas désigné d'arbitre, ou si les arbitres n'ont pu choisir un président, l'une quelconque de ces parties pourra demander au Secrétaire général de l'Organisation des Nations Unies de procéder à la nomination de l'arbitre ou du président du tribunal arbitral.

3. La décision du tribunal arbitral constitué conformément aux dispositions du paragraphe 2 sera définitive et aura force obligatoire pour les parties au différend.

4. Le tribunal arbitral arrêtera son propre règlement intérieur.

5. Le tribunal arbitral prendra ses décisions à la majorité et sur la base des traités existant entre les parties au différend et des règles générales de droit international.

6. Toute controverse qui pourrait surgir entre les parties au différend au sujet de l'interprétation ou de l'exécution de la sentence arbitrale pourra être portée par l'une des parties devant le tribunal arbitral qui a rendu la sentence pour être jugée par lui.

7. Chaque partie au différend supporte les frais de son propre arbitre et de ses représentants au sein de la procédure arbitrale; les frais relatifs à la présidence et les autres frais sont supportés par parts égales par les parties au différend.

Article 21 - Réserves

1. Toute Partie contractante pourra, au moment où elle signera, ratifiera, acceptera ou approuvera la présente Convention ou y adhèrera, déclarer qu'elle ne se considère pas liée par les paragraphes 2 à 7 de l'article 20 de la présente Convention. Les autres Parties contractantes ne seront pas liées par ces paragraphes envers toute Partie contractante qui aura formulé une telle réserve.

2. Toute Partie contractante qui aura formulé une réserve conformément au paragraphe 1 du présent article pourra à tout moment retirer cette réserve par une notification adressée au Secrétaire général de l'Organisation des Nations Unies.

3. A l'exception des réserves prévues au paragraphe 1 du présent article, aucune réserve à la présente Convention ne sera admise.

Article 22 - Procédure d'amendement de la présente Convention

1. La présente Convention y compris ses annexes pourra être modifiée sur proposition d'une Partie contractante suivant la procédure prévue dans le présent article.

2. Tout amendement proposé à la présente Convention sera examiné par un Comité de gestion composé de toutes les Parties contractantes conformément au Règlement intérieur faisant l'objet de l'annexe 7. Tout amendement de cette nature examiné ou élaboré au cours de la réunion du Comité de gestion et adopté par le Comité sera communiqué par le Secrétaire général de l'Organisation des Nations Unies aux Parties contractantes pour acceptation.

3. Tout amendement proposé communiqué en application des dispositions du paragraphe précédent entrera en vigueur pour toutes les Parties contractantes trois mois après l'expiration d'une période de douze mois suivant la date à laquelle la communication a été faite si, pendant cette période, aucune objection à l'amendement proposé n'a été notifiée au Secrétaire général de l'Organisation des Nations Unies par un Etat qui est Partie contractante ou par une organisation d'intégration économique régionale, elle-même Partie contractante, qui agit alors dans les conditions définies au paragraphe 2 de l'article 16 de la présente Convention.

4. Si une objection à l'amendement proposé a été notifiée conformément aux dispositions du paragraphe 3 du présent article, l'amendement sera réputé ne pas avoir été accepté et n'aura aucun effet.

Article 23 - Demandes, communications et objections

Le Secrétaire général de l'Organisation des Nations Unies informera toutes les Parties contractantes et tous les Etats de toute demande, communication ou objection faite en vertu de l'article 22 et de la date d'entrée en vigueur d'un amendement.

Article 24 - Conférence de révision

Après que la présente Convention aura été en vigueur pendant cinq ans, toute Partie contractante pourra, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, demander la convocation d'une conférence à l'effet de réviser la présente Convention, en indiquant les propositions à examiner à cette conférence. En pareil cas :

- i) Le Secrétaire général de l'Organisation des Nations Unies notifiera cette demande à toutes les Parties contractantes et les invitera à présenter, dans un délai de trois mois, les observations que ces propositions appellent de leur part, ainsi que les autres propositions qu'elles voudraient voir examiner par la conférence.
- ii) Le Secrétaire général de l'Organisation des Nations Unies communiquera de même à toutes les Parties contractantes le texte des autres propositions éventuelles et convoquera une conférence de révision si, dans un délai de six mois à dater de cette communication, le tiers au moins des Parties contractantes lui notifient leur assentiment à cette convocation.

iii) Toutefois, si le Secrétaire général de l'Organisation des Nations Unies estime qu'une proposition de révision est assimilable à une proposition d'amendement au sens du paragraphe 1 de l'article 22, il pourra, avec l'accord de ^{la Partie contractante qui a fait} l'auteur de la proposition, mettre en oeuvre la procédure d'amendement prévue par l'article 22 au lieu de la procédure de révision.

Article 25 - Notifications

Outre les notifications et communications prévues aux articles 23 et 24, le Secrétaire général de l'Organisation des Nations Unies notifiera à tous les Etats :

- a) Les signatures, ratifications, acceptations, approbations et adhésions au titre de l'article 16;
- b) Les dates d'entrée en vigueur de la présente Convention conformément à l'article 17;
- c) Les dénonciations au titre de l'article 18;
- d) L'extinction de la présente Convention au titre de l'article 19;
- e) Les réserves formulées au titre de l'article 21.

Article 26 - Exemplaires certifiés conformes

Après le 31 mars 1984, le Secrétaire général de l'Organisation des Nations Unies transmettra deux exemplaires certifiés conformes de la présente Convention à chacune des Parties contractantes et à tous les Etats qui ne sont pas Parties contractantes.

FAIT à GENEVE , le 21 octobre 1982, en un seul original dont les textes anglais, espagnol, français et russe font également foi.

EN FOI DE QUOI, les plénipotentiaires soussignés, dûment autorisés à cet effet, ont signé la présente Convention.

Annexe 1

HARMONISATION DES CONTROLES DOUANIERS ET DES AUTRES CONTROLES

Article premier

Principes

1. Compte tenu de la présence de la douane à toutes les frontières et du caractère général de son intervention, les autres contrôles sont dans la mesure du possible organisés de façon harmonisée avec les contrôles douaniers.
2. En application de ce principe, il est possible le cas échéant d'effectuer tout ou partie de ces contrôles ailleurs qu'à la frontière, pourvu que les procédures utilisées contribuent à faciliter la circulation internationale des marchandises.

Article 2

1. La douane sera tenue exactement informée des prescriptions légales ou réglementaires pouvant entraîner l'intervention de contrôles autres que douaniers.
2. Lorsque d'autres contrôles sont jugés nécessaires, la douane veillera à ce que les services intéressés en soient avisés et elle coopérera avec eux.

Article 3

Organisation des contrôles

1. Lorsque plusieurs contrôles doivent être effectués en un même lieu, les services compétents prendront toutes dispositions utiles pour les effectuer si possible en une seule fois avec le minimum de délai. Ils s'efforceront de coordonner leurs exigences en matière de documents et d'informations.
2. En particulier, les services compétents prendront toutes dispositions utiles pour que le personnel et les installations nécessaires soient disponibles au lieu où s'effectuent les contrôles.
3. La douane pourra, par délégation expresse des services compétents, effectuer pour leur compte tout ou partie des contrôles dont ces services ont la charge. En ce cas, ces services veilleront à fournir à la douane les moyens nécessaires.

Article 4

Résultat des contrôles

1. Pour tous les aspects visés par la présente Convention, les services de contrôle et la douane échangeront toutes les informations utiles dans les plus brefs délais possibles en vue de garantir l'efficacité des contrôles.

2. Sur la base des résultats des contrôles effectués, le service compétent décidera du sort qu'il entend réserver aux marchandises, et il en informera si nécessaire les services compétents pour les autres contrôles. Sur la base de cette décision, la douane affectera aux marchandises le régime douanier approprié.

Annexe 2

INSPECTION MEDICO-SANITAIRE

Article premier

Principes

L'inspection médico-sanitaire s'exerce, quel que soit le lieu où elle est effectuée, selon les principes définis par la présente Convention et en particulier son annexe 1.

Article 2

Informations

Chaque Partie contractante fera en sorte que des renseignements sur les points ci-après puissent être facilement obtenus par toute personne intéressée :

Les marchandises assujetties à une inspection médico-sanitaire,

Les lieux où les marchandises en cause peuvent être présentées à l'inspection,

Les prescriptions légales et réglementaires relatives à l'inspection médico-sanitaire ainsi que leurs procédures d'application générale.

Article 3

Organisation des contrôles

1. Les services de contrôle veilleront à ce que les installations nécessaires soient disponibles aux points frontière ouverts à l'inspection médico-sanitaire.
2. L'inspection médico-sanitaire pourra aussi s'effectuer en des points situés à l'intérieur du pays s'il est démontré, en raison des justifications produites et des techniques de transport employées, que les marchandises ne peuvent s'altérer ni donner lieu à contamination pendant leur transport.
3. Dans le cadre des conventions en vigueur, les Parties contractantes s'efforceront de réduire autant que possible les contrôles matériels des marchandises périssables en cours de route.
4. Lorsque les marchandises doivent être stockées en l'attente des résultats de l'inspection médico-sanitaire, les services de contrôle compétents des Parties contractantes feront le nécessaire pour que ce dépôt soit effectué dans des conditions permettant la conservation des marchandises et avec le minimum de formalités douanières.

Article 4

Marchandises en transit

Dans le cadre des conventions en vigueur, les Parties contractantes renonceront autant que possible à l'inspection médico-sanitaire des marchandises en cours de transit pour autant qu'aucun risque de contamination ne soit à craindre.

Article 5

Coopération

1. Les services d'inspection médico-sanitaire coopéreront avec les services homologues des autres Parties contractantes afin d'accélérer le passage des marchandises périssables soumises à l'inspection médico-sanitaire, notamment par l'échange d'informations utiles.
2. Lorsqu'un envoi de marchandises périssables est intercepté lors de l'inspection médico-sanitaire, le service responsable s'efforcera d'en informer le service homologue du pays d'exportation dans les délais les plus brefs, en indiquant les motifs de l'interception et les mesures prises en ce qui concerne les marchandises.

Annexe 3

INSPECTION VETERINAIRE

Article premier

Principes

L'inspection vétérinaire s'exerce, quel que soit le lieu où elle est effectuée, selon les principes définis par la présente Convention et en particulier son annexe 1.

Article 2

Définitions

L'inspection vétérinaire définie à l'alinéa d) de l'article premier de la présente Convention s'étend également à l'inspection des moyens et des conditions de transport des animaux et des produits animaux. Elle peut comprendre également les inspections portant sur la qualité, les normes et les réglementations diverses, comme celles visant la conservation des espèces menacées d'extinction qui, pour des raisons d'efficacité, sont souvent associées à l'inspection vétérinaire.

Article 3

Informations

Chaque Partie contractante fera en sorte que des renseignements sur les points ci-après puissent être facilement obtenus par toute personne intéressée :

Les marchandises assujetties à une inspection médico-sanitaire,

Les lieux où les marchandises peuvent être présentées à l'inspection,

Les maladies dont la déclaration est obligatoire,

Les prescriptions légales et réglementaires relatives à l'inspection vétérinaire ainsi que leurs procédures d'application générale.

Article 4

Organisation des contrôles

1. Les Parties contractantes s'efforceront :

D'établir, en tant que de besoin et où cela est possible, des installations appropriées pour l'inspection vétérinaire, correspondant aux exigences du trafic,

De faciliter la circulation des marchandises, notamment par la coordination des horaires de travail des services vétérinaires et des services douaniers, et l'acceptation de l'exécution des formalités en dehors des horaires normaux, lorsque l'arrivée des marchandises a été annoncée au préalable.

2. L'inspection des produits animaux pourra aussi s'effectuer en des points situés à l'intérieur du pays pour autant que, en raison des justifications produites et des moyens de transport utilisés, les produits ne puissent s'altérer ni donner lieu à contamination pendant leur transport.

3. Dans le cadre des conventions en vigueur, les Parties contractantes s'efforceront de réduire autant que possible les contrôles matériels des marchandises périssables en cours de route.

4. Lorsque les marchandises doivent être stockées en l'attente des résultats de l'inspection vétérinaire, les services de contrôle compétents des Parties contractantes feront le nécessaire pour que ce dépôt soit effectué avec le minimum de formalités douanières, dans des conditions permettant la sécurité de quarantaine et la conservation des marchandises.

Article 5

Marchandises en transit

Dans le cadre des conventions en vigueur, les Parties contractantes renonceront autant que possible à l'inspection vétérinaire des produits animaux en cours de transit pour autant qu'aucun risque de contamination ne soit à craindre.

Article 6

Coopération

1. Les services d'inspection vétérinaire coopéreront avec les services homologues des autres Parties contractantes afin d'accélérer le passage des marchandises soumises à l'inspection vétérinaire, notamment par l'échange d'informations utiles.

2. Lorsqu'un envoi de marchandises périssables ou d'animaux sur pied est intercepté lors de l'inspection vétérinaire, le service responsable s'efforcera d'en informer le service homologue du pays d'exportation dans les délais les plus brefs, en indiquant les motifs de l'interception et les mesures prises en ce qui concerne les marchandises.

Annexe 4

INSPECTION PHYTOSANITAIRE

Article premier

Principes

L'inspection phytosanitaire s'exerce, quel que soit le lieu où elle est effectuée, selon les principes définis par la présente Convention et en particulier son annexe 1.

Article 2

Définitions

L'inspection phytosanitaire définie à l'alinéa e) de l'article premier de la présente Convention s'étend également à l'inspection des moyens et des conditions de transport des végétaux et des produits végétaux. Elle peut comprendre également la mesure visant la conservation des espèces végétales menacées d'extinction.

Article 3

Informations

Chaque Partie contractante fera en sorte que des renseignements sur les points ci-après puissent être facilement obtenus par toute personne intéressée :

Les marchandises assujetties à des conditions phytosanitaires spéciales,

Les lieux où certains végétaux et produits végétaux peuvent être présentés à l'inspection,

La liste des ennemis des végétaux et produits végétaux pour lesquels des interdictions ou des restrictions sont en vigueur,

Les prescriptions légales et réglementaires relatives à l'inspection phytosanitaire ainsi que leurs procédures d'application générale.

Article 4

Organisation des contrôles

1. Les Parties contractantes s'efforceront :

D'établir, en tant que de besoin et où cela est possible, des installations appropriées pour l'inspection phytosanitaire, le stockage, la désinsectisation et la désinfection, correspondant aux exigences du trafic,

De faciliter la circulation des marchandises, notamment par la coordination des horaires de travail des services phytosanitaires et des services douaniers, et l'acceptation de l'exécution, en dehors des horaires normaux, des formalités pour les marchandises périssables, lorsque l'arrivée de celles-ci a été annoncée au préalable.

2. L'inspection phytosanitaire des végétaux et des produits végétaux pourra aussi s'effectuer en des points situés à l'intérieur du pays, pour autant que, en raison des justifications produites et des moyens de transport utilisés, les marchandises ne puissent donner lieu à infestation pendant leur transport.

3. Dans le cadre des conventions en vigueur, les Parties contractantes s'efforceront de réduire autant que possible les contrôles matériels des végétaux et produits végétaux périssables en cours de route.

4. Lorsque les marchandises doivent être stockées en l'attente des résultats de l'inspection phytosanitaire, les services de contrôle compétents des Parties contractantes feront le nécessaire pour que ce dépôt soit effectué avec le minimum de formalités douanières, dans des conditions permettant la sécurité de quarantaine et la conservation des marchandises.

Article 5

Marchandises en transit

Dans le cadre des conventions en vigueur, les Parties contractantes renonceront autant que possible à l'inspection phytosanitaire des marchandises en cours de transit, sauf si cette mesure est nécessaire pour la protection de leurs propres végétaux.

Article 6

Coopération

1. Les services phytosanitaires coopéreront avec les services homologues des autres Parties contractantes afin d'accélérer le passage des végétaux et des produits végétaux soumis à l'inspection phytosanitaire, notamment par l'échange d'informations utiles.

2. Lorsqu'un envoi de végétaux ou de produits végétaux est intercepté lors de l'inspection phytosanitaire, le service responsable s'efforcera d'en informer le service homologue du pays d'exportation dans les délais les plus brefs, en indiquant les motifs de l'interception et les mesures prises en ce qui concerne les marchandises.

Annexe 5

CONTROLE DE LA CONFORMITE AUX NORMES TECHNIQUES

Article premier

Principes

Le contrôle de la conformité aux normes techniques relatives aux marchandises visées par la présente Convention s'applique, quel que soit le lieu où il est exercé, selon les principes définis par la présente Convention et en particulier son annexe 1.

Article 2

Informations

Chaque Partie contractante fera en sorte que des renseignements sur les points ci-après puissent être facilement obtenus par toute personne intéressée :

Les normes qu'elle applique,

Les lieux où les marchandises peuvent être présentés à l'inspection,

Les prescriptions légales et réglementaires relatives au contrôle de la conformité aux normes techniques, ainsi que leurs procédures d'application générale.

Article 3

Harmonisation des normes

En l'absence de normes internationales, les Parties contractantes appliquant des normes nationales s'efforceront de les harmoniser par voie d'accords internationaux.

Article 4

Organisation des contrôles

1. Les Parties contractantes s'efforceront :

D'établir, en tant que de besoin et où cela est possible, des postes de contrôle de conformité aux normes techniques correspondant aux exigences du trafic,

De faciliter la circulation des marchandises, notamment par la coordination des horaires de travail du service chargé du contrôle de conformité aux normes techniques et des services douaniers, et l'acceptation de l'exécution, en dehors des horaires normaux, des formalités pour les marchandises périssables, lorsque l'arrivée de celles-ci a été annoncée au préalable.

2. Le contrôle de conformité aux normes techniques pourra aussi s'effectuer en des points situés à l'intérieur du pays, pour autant que, en raison des justifications produites et des moyens de transport utilisés, les marchandises et tout particulièrement les produits périssables ne puissent s'altérer pendant leur transport.

3. Dans le cadre des conventions en vigueur, les Parties contractantes s'efforceront de réduire autant que possible les contrôles matériels, en cours de route, des marchandises périssables soumises au contrôle de conformité aux normes techniques.

4. Les Parties contractantes organiseront le contrôle de conformité aux normes techniques en harmonisant, chaque fois que cela est possible, les procédures respectives du service responsable de ces contrôles et, le cas échéant, des services compétents pour les autres contrôles et inspections.

5. Dans le cas de marchandises périssables retenues en l'attente des résultats du contrôle de conformité aux normes techniques, les services de contrôle compétents des Parties contractantes veilleront à ce que l'entreposage des marchandises ou le stationnement des engins de transport soit effectué avec le minimum de formalités douanières, dans des conditions permettant la conservation des marchandises.

Article 5

Marchandises en transit

Le contrôle de conformité aux normes techniques ne s'applique normalement pas aux marchandises en transit direct.

Article 6

Coopération

1. Les services responsables du contrôle de conformité aux normes techniques coopéreront avec les services homologues des autres Parties contractantes afin d'accélérer le passage des marchandises périssables soumises au contrôle de conformité aux normes techniques, notamment par l'échange d'informations utiles.

2. Lorsqu'un envoi de marchandises périssables est intercepté lors du contrôle de conformité aux normes techniques, le service responsable s'efforcera d'en informer le service homologue du pays d'exportation dans les délais les plus brefs, en indiquant les motifs de l'interception et les mesures prises en ce qui concerne les marchandises.

Annexe 6

CONTROLE DE LA QUALITE

Article premier

Principes

Le contrôle de la qualité relatif aux marchandises visées par la présente Convention s'applique, quel que soit le lieu où il est exercé, selon les principes définis par la présente Convention et en particulier son annexe 1.

Article 2

Informations

Chaque Partie contractante fera en sorte que des renseignements sur les points ci-après puissent être facilement obtenus par toute personne intéressée :

Les lieux où les marchandises peuvent être présentées à l'inspection,

Les prescriptions légales et réglementaires relatives au contrôle de la qualité, ainsi que leurs procédures d'application générale.

Article 3

Organisation des contrôles

1. Les Parties contractantes s'efforceront :

D'établir, en tant que de besoin et où cela est possible, des postes de contrôle de la qualité, correspondant aux exigences du trafic,

De faciliter la circulation des marchandises, notamment par la coordination des horaires de travail du service chargé du contrôle de la qualité et des services douaniers, et l'acceptation de l'exécution, en dehors des horaires normaux, des formalités pour les marchandises périssables, lorsque l'arrivée de celles-ci a été annoncée au préalable.

2. Le contrôle de la qualité pourra aussi s'effectuer en des points situés à l'intérieur du pays pourvu que les procédures utilisées contribuent à faciliter la circulation internationale des marchandises.

3. Dans le cadre des conventions en vigueur, les Parties contractantes s'efforceront de réduire autant que possible les contrôles matériels, en cours de route, des marchandises périssables soumises au contrôle de la qualité.

4. Les Parties contractantes organiseront le contrôle de la qualité en harmonisant, chaque fois que cela est possible, les procédures respectives du service responsable de ces contrôles et, le cas échéant, des services compétents pour les autres contrôles et inspections.

Article 4

Marchandises en transit

Les contrôles de qualité ne s'appliquent normalement pas aux marchandises en transit direct.

Article 5

Coopération

1. Les services de contrôle de la qualité coopéreront avec les services homologues des autres Parties contractantes afin d'accélérer le passage des marchandises périssables soumises au contrôle de la qualité, notamment par l'échange d'informations utiles.

2. Lorsqu'un envoi de marchandises périssables est intercepté lors du contrôle de la qualité, le service responsable s'efforcera d'en informer le service homologue du pays d'exportation dans les délais les plus brefs, en indiquant les motifs de l'interception et les mesures prises en ce qui concerne les marchandises.

Annexe 7

REGLEMENT INTERIEUR DU COMITE DE GESTION VISE A L'ARTICLE 22
DE LA PRESENTE CONVENTION

Article premier

Membres

Les membres du Comité de gestion sont les Parties contractantes à la présente Convention.

Article 2

Observateurs

1. Le Comité de gestion peut décider d'inviter les administrations compétentes des Etats qui ne sont pas des parties contractantes, ou des représentants d'organisations internationales qui ne sont pas parties contractantes, pour les questions qui les intéressent, à assister à ses sessions en qualité d'observateurs.

2. Toutefois, sans préjudice de l'article premier, les organisations internationales visées au paragraphe 1, compétentes en ce qui concerne les matières traitées par les annexes à la présente Convention, participent de droit aux travaux du Comité de gestion en tant qu'observateurs.

Article 3

Secrétariat

Le secrétariat du Comité est fourni par le Secrétaire exécutif de la Commission économique pour l'Europe.

Article 4

Convocations

Le Secrétaire exécutif de la Commission économique pour l'Europe convoque le Comité :

- i) Deux ans après l'entrée en vigueur de la Convention;
- ii) Par la suite, à une date fixée par le Comité, mais au moins tous les cinq ans;
- iii) A la demande des administrations compétentes d'au moins cinq Etats qui sont Parties contractantes.

Article 5

Bureau

Le Comité élit un président et un vice-président à l'occasion de chacune de ses sessions.

Article 6

Quorum

Un quorum d'au moins le tiers des Etats qui sont Parties contractantes est nécessaire pour rendre des décisions.

Article 7

Décisions

- i) Les propositions sont mises aux voix.
- ii) Chaque Etat qui est Partie contractante, représenté à la session, dispose d'une voix.
- iii) En cas d'application du paragraphe 2 de l'article 16 de la Convention, les organisations d'intégration économique régionale Parties à la Convention ne disposent en cas de vote que d'un nombre de voix égal au total des voix attribuables à leurs Etats membres également Parties à la Convention. Dans ce dernier cas ces Etats membres n'exercent pas leur droit de vote.
- iv) Sous réserve des dispositions de l'alinéa v) ci-dessous, les propositions sont adoptées à la majorité simple des membres présents et votants selon les conditions définies aux alinéas ii) et iii) ci-dessus.

- v) Les amendements à la présente Convention sont adoptés à la majorité des deux tiers des membres présents et votants selon les conditions définies aux alinéas ii) et iii) ci-dessus.

Article 8

Rapport

Le Comité adopte son rapport avant la clôture de sa session.

Article 9

Dispositions complémentaires

En l'absence de dispositions pertinentes dans la présente annexe, le Règlement intérieur de la Commission économique pour l'Europe est applicable, sauf si le Comité en décide autrement.

МЕЖДУНАРОДНАЯ КОНВЕНЦИЯ О СОГЛАСОВАНИИ УСЛОВИЙ
ПРОВЕДЕНИЯ КОНТРОЛЯ ГРУЗОВ НА ГРАНИЦАХ

Преамбула

Договаривающиеся стороны,

желая улучшить международные перевозки грузов,
принимая во внимание необходимость содействия прохождению
грузов через границы,

отмечая, что меры контроля осуществляются на границах
различными службами контроля,

признавая, что условия проведения этих видов контроля
могут быть в значительной мере согласованы без нанесения
ущерба их целям, их надлежащему проведению и без снижения их
эффективности,

будучи убеждены, что согласование условий проведения по-
граничного контроля представляет собой одно из важных средств
для достижения этих целей,

согласились о нижеследующем:

ГЛАВА I - ОБЩИЕ ПОЛОЖЕНИЯ

Статья 1 - Определения

В соответствии с настоящей Конвенцией:

а) под "таможней" подразумевается государственная служ-
ба, которая несет ответственность за обеспечение выполнения
таможенного законодательства и сбор импортных и экспортных
пошлин и налогов, а также за применение других законов и пра-
вил, касающихся, среди прочего, ввоза, транзита и вывоза гру-
зов;

б) под "таможенным контролем" подразумеваются меры, применяемые в целях обеспечения выполнения законов и правил, за соблюдение которых несут ответственность таможи;

с) под "медико-санитарным контролем" подразумевается контроль, осуществляемый в целях охраны жизни и здоровья людей, за исключением ветеринарного контроля;

д) под "ветеринарным контролем" подразумевается санитарный контроль, осуществляемый в отношении животных и продуктов животного происхождения с целью защиты жизни и здоровья людей и животных, а также контроль предметов или грузов, которые могут являться переносчиками болезней животных;

е) под "фитосанитарным контролем" подразумевается контроль, направленный на предупреждение распространения и перевозки через государственные границы вредителей растений и продуктов растительного происхождения;

ф) под "контролем соответствия техническим стандартам" подразумевается контроль, обеспечивающий соответствие грузов минимальным требованиям международных или национальных стандартов, определенным соответствующими законами и правилами;

г) под "контролем качества" подразумевается всякий другой контроль, отличающийся от вышеперечисленных и осуществляемый с целью обеспечения соответствия грузов минимальным международным или национальным показателям качества, установленным соответствующими законами и правилами;

h) под "службой контроля" подразумевается любая служба, на которую возложена обязанность осуществлять все или некоторые виды контроля, определенные выше, или любые другие виды контроля, которым регулярно подвергаются импортные, экспортные или транзитные грузы.

Статья 2 - Цель Конвенции

Для облегчения международной перевозки грузов настоящая Конвенция имеет целью сокращение требований в отношении соблюдения формальностей, а также видов и продолжительности контроля, в частности путем национальной и международной координации процедур контроля и методов их применения.

Статья 3 - Сфера применения

1. Настоящая Конвенция применяется ко всем грузам, пересекающим при ввозе, вывозе или транзите одну или более морских, воздушных или сухопутных границ.
2. Настоящая Конвенция применяется ко всем службам контроля Договаривающихся сторон.

ГЛАВА II - СОГЛАСОВАНИЕ ПРОЦЕДУР

Статья 4 - Координация видов контроля

Договаривающиеся стороны обязуются по возможности организовывать согласованную работу таможенных служб и других служб контроля.

Статья 5 - Средства, предоставляемые в распоряжение служб

Для обеспечения надлежащего функционирования служб контроля Договаривающиеся стороны должны обеспечивать, чтобы данные службы имели по мере возможности и в рамках национального законодательства в своем распоряжении:

- а) квалифицированный персонал в достаточном количестве с учетом потребностей перевозок;
- б) оборудование и устройства, необходимые для проведения проверки с учетом вида транспорта и грузов, подлежащих контролю, и потребностей перевозок;
- с) официальные инструкции для должностных лиц, с тем чтобы они действовали в соответствии с международными договорами и соглашениями, а также в соответствии с действующими национальными предписаниями.

Статья 6 - Международное сотрудничество

Договаривающиеся стороны обязуются сотрудничать друг с другом и прибегать к необходимому сотрудничеству с компетентными международными органами для достижения целей настоящей Конвенции, а также стремиться к заключению в необходимых случаях новых многосторонних или двусторонних договоров или соглашений.

Статья 7 - Сотрудничество между соседними странами

Во всех случаях пересечения общей сухопутной границы заинтересованные Договаривающиеся стороны принимают, когда это возможно, соответствующие меры для облегчения провоза грузов, в частности:

- а) они прилагают все усилия для организации совместного контроля грузов и документов путем установки совместно используемого оборудования;
- б) они прилагают все усилия для обеспечения того, чтобы были аналогичными:

часы работы пограничных постов,
службы контроля, которые осуществляют свою деятельность
на этих постах,
категории грузов, средства транспорта и системы между-
народного таможенного транзита, которые могут быть при-
няты или использоваться в этих странах.

Статья 8 - Обмен информацией

Договаривающиеся стороны обмениваются при наличии соответствующей просьбы информацией, необходимой для применения настоящей Конвенции в соответствии с условиями, указанными в приложениях.

Статья 9 - Документы

1. Договаривающиеся стороны будут стремиться широко использовать в отношениях друг с другом и с компетентными международными органами документы, составленные в соответствии с образцом-формуляром Организации Объединенных Наций.
2. Договаривающиеся стороны принимают документы, изготовленные с использованием любого соответствующего технического процесса, при условии, что они отвечают официальным правилам в отношении их формы, аутентичности и заверения, а также при условии, что они легко читаемы и понятны.
3. Договаривающиеся стороны обеспечивают, чтобы необходимые документы подготавливались и заверялись в полном соответствии с соответствующим законодательством.

ГЛАВА III - ПОЛОЖЕНИЯ, ОТНОСЯЩИЕСЯ К ТРАНЗИТУ

Статья 10 - Транзитные грузы

1. Договаривающиеся стороны соглашаются применять, по мере возможности, простой и ускоренный режим в отношении транзитных грузов, в особенности грузов, которые перевозятся в соответствии с системой международного таможенного транзита, предусматривая проведение их контроля только в тех случаях, когда это оправдано сложившимися обстоятельствами или рисками. Кроме того, они принимают во внимание положение стран, не имеющих выхода к морю. Они прилагают все усилия для того, чтобы предусмотреть увеличение продолжительности времени, в течение которого может производиться выдача по уплате таможенной пошлины грузов, перевозимых в соответствии с какой-либо системой международного таможенного транзита, и расширение компетенции существующих таможен в этой области.

2. Они прилагают все усилия для максимального облегчения транзита грузов, перевозимых в контейнерах или других упаковочных средствах, обеспечивающих достаточную безопасность.

ГЛАВА IV - ПРОЧИЕ ПОЛОЖЕНИЯ

Статья 11 - Общественный порядок

1. Ни одно положение настоящей Конвенции не препятствует введению запретов или ограничений в отношении импорта, экспорта или транзита по соображениям общественного порядка и, в частности, общественной безопасности, морали и здравоохранения или в целях охраны окружающей среды, культурного наследия или промышленной, коммерческой и интеллектуальной собственности.

2. Тем не менее Договаривающиеся стороны стремятся применять к видам контроля, связанным с применением мер, упомянутых в пункте 1 выше, когда это возможно без ущерба для эффективности таких видов контроля, положения настоящей Конвенции, в частности положения статей 6-9.

Статья 12 - Чрезвычайные меры

1. Чрезвычайные меры, которые Договаривающиеся стороны могут быть вынуждены ввести ввиду особых обстоятельств, должны соответствовать причинам, вызвавшим их введение, и их осуществление должно быть приостановлено или отменено при устранении этих причин.
2. Во всех случаях, когда это не наносит ущерба эффективности этих мер, Договаривающиеся стороны публикуют соответствующие положения в отношении таких мер.

Статья 13 - Приложения

1. Приложения к настоящей Конвенции являются неотъемлемой частью данной Конвенции.
2. Новые приложения, касающиеся других видов контроля, могут быть включены в настоящую Конвенцию в соответствии с процедурой, определенной в статьях 22 или 24 ниже.

Статья 14 - Отношение к другим договорам

Без ущерба для положений статьи 6 настоящая Конвенция не влияет на права и обязательства, вытекающие из договоров, которые Договаривающиеся стороны настоящей Конвенции заключили, прежде чем стать Договаривающимися сторонами данной Конвенции.

Статья 15

Настоящая Конвенция не препятствует применению более широких льгот, которые две или более Договаривающиеся стороны пожелают предоставить друг другу, и не ущемляет права региональных

организаций в области экономической интеграции, упомянутых в статье 16, которые являются Договаривающимися сторонами, применять свое законодательство к контролю на своих внутренних границах при условии, что это никоим образом не уменьшает объема льгот, вытекающих из настоящей Конвенции.

Статья 16 – Подписание, ратификация, принятие,
утверждение и присоединение

1. Настоящая Конвенция, которая сдается на хранение Генеральному секретарю Организации Объединенных Наций, открыта для участия всех государств и региональных организаций в области экономической интеграции, состоящих из суверенных государств, компетентных в отношении ведения переговоров, заключения и применения международных соглашений, касающихся вопросов, предусмотренных в настоящей Конвенции.

2. В отношении вопросов, входящих в их компетенцию, региональные организации в области экономической интеграции, упомянутые в пункте 1, могут от своего имени осуществлять права и выполнять обязательства, предусмотренные настоящей Конвенцией для государств-членов, которые являются Договаривающимися сторонами данной Конвенции. В этих случаях государства-члены таких организаций не могут самостоятельно осуществлять эти права, включая право голосования.

3. Государства и вышеупомянутые региональные организации в области экономической интеграции могут стать Договаривающимися сторонами настоящей Конвенции:

- а) путем сдачи на хранение документа о ратификации, принятии или утверждении после ее подписания или
- б) путем сдачи на хранение документа о присоединении.

4. Настоящая Конвенция будет открыта для подписания всеми государствами и упомянутыми в пункте 1 региональными организациями в области экономической интеграции в Отделении Организации Объединенных Наций в Женеве с ... по ... включительно.
5. С ... она будет также открыта для присоединения.
6. Документы о ратификации, принятии, утверждении или присоединении сдаются на хранение Генеральному секретарю Организации Объединенных Наций.

Статья 17 - Вступление в силу

1. Настоящая Конвенция вступает в силу по истечении трех месяцев с того дня, когда пять государств сдадут на хранение свои документы о ратификации, принятии, утверждении или присоединении.
2. После того как пять государств сдадут на хранение свои документы о ратификации, принятии, утверждении или присоединении, настоящая Конвенция вступает в силу для всех последующих Договаривающихся сторон по истечении трех месяцев со дня сдачи ими на хранение своих документов о ратификации, принятии, утверждении или присоединении.
3. Любой документ о ратификации, принятии, утверждении или присоединении, сданный на хранение после вступления в силу какой-либо поправки к настоящей Конвенции, считается относящимся к измененному тексту настоящей Конвенции.
4. Любой такой документ, сданный на хранение после принятия в соответствии с процедурой, предусмотренной в статье 22, какой-либо поправки, но до вступления ее в силу, считается относящимся к измененному тексту настоящей Конвенции со дня вступления в силу этой поправки.

Статья 18 - Денонсация

1. Каждая Договаривающаяся сторона может денонсировать настоящую Конвенцию посредством нотификации, адресованной Генеральному секретарю Организации Объединенных Наций.
2. Денонсация вступает в силу по истечении шести месяцев со дня получения Генеральным секретарем этой нотификации.

Статья 19 - Прекращение действия

Если после вступления в силу настоящей Конвенции число государств, являющихся Договаривающимися сторонами, будет менее пяти в течение любого периода, состоящего из последовательных двенадцати месяцев, по истечении указанного выше двенадцатимесячного периода настоящая Конвенция утрачивает силу.

Статья 20 - Разрешение споров

1. Любой спор между двумя или более Договаривающимися сторонами в отношении толкования или применения настоящей Конвенции по возможности разрешается путем переговоров между ними или другими средствами урегулирования.
2. Любой спор между двумя или более Договаривающимися сторонами в отношении толкования или применения настоящей Конвенции, который не может быть разрешен способами, предусмотренными в пункте 1 настоящей статьи, передается по просьбе одной из них арбитражному суду, составленному следующим образом: каждая сторона в споре назначает арбитра, и эти арбитры назначают другого арбитра, который становится председателем. Если по истечении трех месяцев со дня получения просьбы одна из сторон не назначила арбитра или арбитры не смогли избрать председателя,

любая из сторон может обратиться к Генеральному секретарю Организации Объединенных Наций с просьбой назначить арбитра или председателя арбитражного суда.

3. Решение арбитражного суда, назначенного в соответствии с положениями пункта 2, является окончательным и имеет обязательную силу для сторон в споре.

4. Арбитражный суд устанавливает свои правила процедуры.

5. Арбитражный суд принимает свои решения большинством голосов на основе договоров, существующих между сторонами в споре, и общего международного права.

6. Любые разногласия, которые могут возникнуть между сторонами в споре в отношении толкования и выполнения арбитражного решения, могут быть переданы любой из сторон на рассмотрение арбитражного суда, который вынес это решение.

7. Каждая сторона в споре несет расходы, связанные с использованием услуг назначенного ею арбитра и своих представителей при арбитражном разбирательстве; расходы, связанные с использованием услуг председателя, и другие расходы стороны в споре несут в равных частях.

Статья 21 - Оговорки

1. Любая Договаривающаяся сторона может в момент подписания, ратификации, принятия или утверждения настоящей Конвенции или присоединения к ней заявить, что она не считает себя связанной пунктами 2-7 статьи 20 настоящей Конвенции. Другие Договаривающиеся стороны не будут связаны этими пунктами в отношении любой Договаривающейся стороны, сделавшей такую оговорку.

2. Любая Договаривающаяся сторона, сделавшая оговорку в соответствии с пунктом 1 настоящей статьи, может в любое время снять

эту оговорку путем уведомления Генерального секретаря Организации Объединенных Наций.

3. За исключением оговорок, предусмотренных в пункте 1 настоящей статьи, никакие другие оговорки к настоящей Конвенции не допускаются.

Статья 22 - Процедура внесения поправок в настоящую Конвенцию

1. Поправки к настоящей Конвенции, включая приложения к ней, могут вноситься по предложению любой Договаривающейся стороны в соответствии с процедурой, установленной в настоящей статье.

2. Любая предложенная поправка к настоящей Конвенции рассматривается Административным комитетом, состоящим из всех Договаривающихся сторон, в соответствии с правилами процедуры, изложенными в приложении 7. Любая такая поправка, рассмотренная или разработанная на сессии Административного комитета и одобренная им, направляется Генеральным секретарем Организации Объединенных Наций Договаривающимся сторонам для принятия.

3. Любая предложенная поправка, разосланная в соответствии с предыдущим пунктом, вступает в силу для всех Договаривающихся сторон через три месяца по истечении двенадцатимесячного периода после даты сообщения о предлагаемой поправке, если в течение этого срока Генеральный секретарь Организации Объединенных Наций не получил от какого-либо государства, являющегося Договаривающейся стороной, или от региональной организации в области экономической интеграции, являющейся Договаривающейся стороной и действующей в соответствии с условиями, указанными в пункте 2 статьи 16 настоящей Конвенции, никаких возражений против предложенной поправки.

4. В случае возражения против предложенной поправки, представленного в соответствии с положениями пункта 3 настоящей статьи.

поправка считается непринятой и в связи с ней не принимается никаких мер.

Статья 23 - Запросы, сообщения и возражения

Генеральный секретарь Организации Объединенных Наций информирует все Договаривающиеся стороны и все государства обо всех запросах, сообщениях или возражениях, сделанных в соответствии со статьей 22, и о сроке вступления в силу каждой поправки.

Статья 24 - Конференция по пересмотру

По истечении пяти лет после вступления настоящей Конвенции в силу любая Договаривающаяся сторона может путем уведомления, направляемого Генеральному секретарю Организации Объединенных Наций, просить о созыве конференции с целью пересмотра настоящей Конвенции, указав предложения, которые должны быть рассмотрены этой конференцией. В этом случае:

- i) Генеральный секретарь Организации Объединенных Наций уведомляет об этом все Договаривающиеся стороны и предлагает им представить в трехмесячный срок свои замечания в отношении первоначальных предложений, а также другие предложения, рассмотрение которых на конференции представляется им желательным;
- ii) Генеральный секретарь Организации Объединенных Наций сообщает также всем Договаривающимся сторонам текст любых других сделанных предложений и созывает конференцию по пересмотру, если в течение шести месяцев после уведомления по крайней мере третья часть Договаривающихся сторон уведомляет его о своем согласии на созыв такой конференции;

*Догод
подписывающейся
сторонами,
сделавшей
второе предложение*
Ю

iii) однако если Генеральный секретарь Организации Объединенных Наций полагает, что предложение о пересмотре можно рассматривать как предложение о внесении поправки в соответствии с пунктом 1 статьи 22, то с согласия ^{сделавшей} стороны, ^е авторе предложения он может вместо процедуры пересмотра прибегнуть к процедуре внесения поправки, предусмотренной в статье 22.

Статья 25 - Уведомления

Помимо уведомлений и сообщений, предусмотренных в статьях 23 и 24, Генеральный секретарь Организации Объединенных Наций уведомляет все государства:

- а) о подписании, ратификации, принятии, утверждении и присоединении в соответствии со статьей 16;
- б) о датах вступления в силу настоящей Конвенции в соответствии со статьей 17;
- в) о денонсациях в соответствии со статьей 18;
- г) о прекращении действия настоящей Конвенции в соответствии со статьей 19;
- е) об оговорках, сделанных в соответствии со статьей 21.

Статья 26 - Заверенные копии

31 марта 1984 года

После ... Генеральный секретарь Организации Объединенных Наций препровождает две надлежащим образом заверенные копии настоящей Конвенции каждой из Договаривающихся сторон и всем государствам, не являющимся Договаривающимися сторонами.

СОВЕРШЕНО в *Женева 21 октября* ... дня ... *восемьдесят второго* года в одном подлиннике, английский, испанский, русский и французский тексты которого являются равно аутентичными.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся полномочные представители, должным образом уполномоченные с этой целью, подписали настоящую Конвенцию.

Приложение 1

СОГЛАСОВАНИЕ ТАМОЖЕННОГО КОНТРОЛЯ И ДРУГИХ ВИДОВ КОНТРОЛЯ

Статья 1

Принципы

1. Учитывая наличие таможен на всех границах и общий характер их работы, организация других видов контроля, по мере возможности, координируется с таможенным контролем.
2. Во исполнение этого принципа в случае необходимости допускается проведение всех или отдельных видов контроля не на границе, при условии, что используемые процедуры содействуют облегчению международных перевозок грузов.

Статья 2

1. Таможня должна иметь полную информацию о юридических предписаниях или правилах, которые могут потребовать осуществления других видов контроля, отличных от таможенного.
2. Если установлена необходимость осуществления других видов контроля, таможня обеспечивает, чтобы причастные службы были информированы об этом, и сотрудничает с ними.

Статья 3

Организация контроля

1. В случае необходимости проведения нескольких видов контроля в одном месте компетентные службы принимают все надлежащие меры для того, чтобы проводить их по возможности одновременно

или в возможно короткое время. Они прилагают все усилия для того, чтобы скоординировать свои потребности в документах и информации.

2. В частности, компетентные службы принимают все необходимые меры для того, чтобы в том месте, где проводится контроль, имелся необходимый персонал и оборудование.

3. Таможни могут при предоставлении им компетентными службами в прямой форме полномочий проводить от их имени все или некоторые виды контроля, ответственность за проведение которых несут эти службы. В таком случае эти службы обеспечивают, чтобы таможням были переданы все необходимые средства.

Статья 4

Результаты контроля

1. По всем вопросам, охватываемым настоящей Конвенцией, контрольные службы и таможни незамедлительно обмениваются всей соответствующей информацией с целью обеспечения эффективности соответствующих видов контроля.

2. На основании результатов проведенного контроля компетентная служба принимает решение о том, как в дальнейшем поступить с данным грузом, и, в случае необходимости, информирует об этом компетентные службы, проводящие другие виды контроля. На основании этого решения таможня определяет для такого груза соответствующий таможенный режим.

Приложение 2

МЕДИКО-САНИТАРНЫЙ КОНТРОЛЬ

Статья 1

Принципы

Медико-санитарный контроль, в каком бы месте он ни осуществлялся, производится в соответствии с принципами, определенными в настоящей Конвенции, и в частности в приложении 1 к ней.

Статья 2

Информация

Каждая Договаривающаяся сторона обеспечивает, чтобы любому заинтересованному лицу незамедлительно предоставлялась следующая информация:

- о грузах, подлежащих медико-санитарному контролю;
- о местах, в которых данные грузы могут быть представлены для контроля;
- о предусмотренных законодательными актами и правилами требованиями в отношении медико-санитарного контроля, а также об обычно применяемых процедурах.

Статья 3

Организация контроля

1. Контрольные службы следят за тем, чтобы пограничные пункты, на которых может проводиться медико-санитарный контроль, оснащались необходимым оборудованием.
2. Медико-санитарный контроль может также осуществляться в пунктах, расположенных внутри страны, если представленные свидетельства и способ перевозки ясно свидетельствуют о том, что грузы не могут испортиться или стать источником заражения во время перевозки.

3. В рамках действующих конвенций Договаривающиеся стороны стремятся по возможности сократить физический контроль перевозимых скоропортящихся грузов.

4. В случаях, когда грузы необходимо задержать до получения результатов медико-санитарного контроля, компетентные контрольные службы Договаривающихся сторон принимают меры к тому, чтобы грузы хранились в условиях, обеспечивающих их сохранность, при минимуме таможенных формальностей.

Статья 4

Транзитные грузы

В рамках действующих конвенций Договаривающиеся стороны в тех случаях, когда не существует опасности заражения, по возможности освобождают транзитные грузы от медико-санитарного контроля.

Статья 5

Сотрудничество

1. Медико-санитарные службы осуществляют сотрудничество с соответствующими службами других Договаривающихся сторон в целях ускорения прохождения скоропортящихся грузов, подлежащих медико-санитарному контролю, в частности путем обмена полезной информацией.

2. В случаях, когда партия скоропортящихся грузов задерживается при медико-санитарном контроле, компетентная служба принимает меры к тому, чтобы в кратчайший срок уведомить соответствующую службу страны-экспортера, указывая причины этого задержания и меры, принятые в отношении грузов.

Приложение 3

ВЕТЕРИНАРНЫЙ КОНТРОЛЬ

Статья 1

Принципы

Ветеринарный контроль, в каком бы месте он ни осуществлялся, производится в соответствии с принципами, определенными в настоящей Конвенции и, в частности, в приложении 1 к ней.

Статья 2

Определения

Ветеринарный контроль, определенный в статье 1d настоящей Конвенции, охватывает также контроль средств и условий перевозки животных и продуктов животного происхождения. Он может также включать в себя контроль качества, стандартов и различных правил, например контроль с целью сохранения находящихся под угрозой видов, который, по соображениям эффективности, часто связан с ветеринарным контролем.

Статья 3

Информация

Каждая Договаривающаяся сторона обеспечивает, чтобы любому заинтересованному лицу незамедлительно предоставлялась следующая информация:

- о грузах, подлежащих ветеринарному контролю;
- о местах, в которых грузы могут быть представлены для контроля;

о болезнях, уведомление о которых является обязательным;
о предусмотренных законодательными актами и правилами
требованиях в отношении ветеринарного контроля, а также
об обычно применяемых процедурах.

Статья 4

Организация контроля

- I. Договаривающиеся стороны стремятся:
создавать там, где это необходимо и возможно, соответствующие устройства для ветеринарного контроля в соответствии с потребностями перевозок;
содействовать продвижению грузов, в частности путем координации часов работы ветеринарных и таможенных служб и обеспечения возможности производить таможенную очистку грузов в часы, не предусмотренные обычным графиком работы, если извещение об их прибытии поступило заблаговременно.
2. Ветеринарный контроль продуктов животного происхождения может производиться в пунктах, расположенных внутри страны, если может быть доказано и если используемые транспортные средства таковы, что эти продукты не могут испортиться или стать источником заражения во время их перевозки.
3. В рамках действующих конвенций Договаривающиеся стороны стремятся по возможности сократить физический контроль перевозимых скоропортящихся грузов.
4. В случаях, когда грузы необходимо задержать до получения результатов ветеринарного контроля, компетентные контрольные службы Договаривающихся сторон принимают меры к тому, чтобы хранение грузов осуществлялось при минимуме таможенных формальностей и в условиях, обеспечивающих их надежный карантин и сохранность.

Статья 5

Транзитные грузы

В рамках действующих конвенций Договаривающиеся стороны в тех случаях, когда не существует опасности заражения, по мере возможности освобождают от ветеринарного контроля продукты животного происхождения, перевозимые транзитом.

Статья 6

Сотрудничество

1. Службы ветеринарного контроля осуществляют сотрудничество с соответствующими службами других Договаривающихся сторон в целях ускорения прохождения грузов, подлежащих ветеринарному контролю, в частности путем обмена полезной информацией.

2. В случаях, когда партия скоропортящихся грузов или живых животных задерживается при ветеринарном контроле, компетентная служба принимает меры к тому, чтобы в кратчайший срок уведомить соответствующую службу страны-экспортера, указывая причины этого задержания и меры, принятые в отношении грузов.

Приложение 4

ФИТОСАНИТАРНЫЙ КОНТРОЛЬ

Статья 1

Принципы

Фитосанитарный контроль, в каком бы месте он ни осуществлялся, производится в соответствии с принципами, определенными в настоящей Конвенции и, в частности, в приложении 1 к ней.

Статья 2

Определения

Фитосанитарный контроль, определенный в статье 1е настоящей Конвенции, охватывает также контроль средств и условий перевозки растений и продуктов растительного происхождения. Он может также включать в себя меры, направленные на сохранение видов растений, которым грозит исчезновение.

Статья 3

Информация

Каждая Договаривающаяся сторона обеспечивает, чтобы любому заинтересованному лицу незамедлительно предоставлялась следующая информация:

- о грузах, на которые распространяются специальные фитосанитарные условия;
- о местах, в которых отдельные растения и продукты растительного происхождения могут быть представлены для контроля;

перечень вредителей растений и продуктов растительного происхождения, в отношении которых действуют запрещения или ограничения;

перечень предусмотренных законодательными актами и правилами требований в отношении фитосанитарного контроля, а также информация об обычно применяемых процедурах.

Статья 4

Организация контроля

- I. Договаривающиеся стороны стремятся:
 - создавать там, где это необходимо и возможно, соответствующие устройства для фитосанитарного контроля, хранения, дезинсекции и дезинфекции в соответствии с потребностями перевозок;
 - содействовать продвижению грузов, в частности путем координации часов работы фитосанитарных и таможенных служб и обеспечения возможности производить таможенную очистку скоропортящихся грузов в часы, не предусмотренные обычным графиком работы, если извещение об их прибытии поступило заблаговременно.
2. Фитосанитарный контроль растений и продуктов растительного происхождения может производиться в пунктах, расположенных внутри страны, если может быть доказано и если используемые транспортные средства таковы, что эти продукты не могут стать источником заражения во время их перевозки.
3. В рамках действующих конвенций Договаривающиеся стороны стремятся по возможности сократить физический контроль перевозимых быстропогигающих растений и скоропортящихся продуктов растительного происхождения.
4. В случаях, когда грузы необходимо задержать до получения результатов фитосанитарного контроля, компетентные контрольные службы Договаривающихся сторон принимают меры к тому, чтобы

хранение грузов осуществлялось при минимуме таможенных формальностей и в условиях, обеспечивающих их надежный карантин и сохранность.

Статья 5

Транзитные грузы

В рамках действующих конвенций, за исключением случаев, когда такие меры необходимы для защиты растений в их странах, Договаривающиеся стороны по мере возможности освобождают транзитные грузы от фитосанитарного контроля.

Статья 6

Сотрудничество

1. Фитосанитарные службы осуществляют сотрудничество с соответствующими службами других Договаривающихся сторон в целях ускорения прохождения растений и растительных продуктов, подлежащих фитосанитарному контролю, в частности путем обмена полезной информацией.
2. В случаях, когда партия растений или продуктов растительного происхождения задерживается при фитосанитарном контроле, компетентная служба принимает меры к тому, чтобы в кратчайший срок уведомить соответствующую службу страны-экспортера, указывая причины этого задержания и меры, принятые в отношении грузов.

Приложение 5

КОНТРОЛЬ СООТВЕТСТВИЯ ТЕХНИЧЕСКИМ СТАНДАРТАМ

Статья 1

Принципы

Контроль соответствия техническим стандартам в отношении грузов, предусмотренных в настоящей Конвенции, в каком бы месте он ни осуществлялся, производится в соответствии с принципами, определенными в настоящей Конвенции и, в частности, в приложении 1 к ней.

Статья 2

Информация

Каждая Договаривающаяся сторона обеспечивает, чтобы любому заинтересованному лицу незамедлительно предоставлялась следующая информация:

- о стандартах, применяемых ею;
- о местах, в которых грузы могут быть представлены для контроля;
- о предусмотренных законодательными актами и правилами требованиями в отношении контроля соответствия техническим стандартам, а также об обычно применяемых процедурах.

Статья 3

Согласование стандартов

В случае отсутствия международных стандартов Договаривающиеся стороны, применяющие национальные стандарты, прилагают усилия по их согласованию путем заключения международных соглашений.

Статья 4

Организация контроля

I. Договаривающиеся стороны стремятся:

организовывать там, где это необходимо и возможно, пункты контроля соответствия техническим стандартам в соответствии с потребностями перевозок;

содействовать продвижению грузов, в частности путем координации часов работы служб, ответственных за контроль соответствия техническим стандартам, и таможенных служб и обеспечения возможности производить таможенную очистку скоропортящихся грузов в часы, не предусмотренные обычным графиком работы, если извещение об их прибытии поступило заблаговременно.

2. Контроль соответствия техническим стандартам может также производиться в пунктах, расположенных внутри страны, если может быть доказано и если используемые транспортные средства таковы, что эти грузы, и особенно скоропортящиеся грузы, не могут испортиться во время их перевозки.

3. В рамках действующих конвенций Договаривающиеся стороны стремятся по возможности сократить физический контроль перевозимых скоропортящихся грузов, подлежащих контролю соответствия техническим стандартам.

4. Договаривающиеся стороны организуют контроль соответствия техническим стандартам, согласовывая всегда, когда это возможно, процедуры, применяемые службами, ответственными за эти виды контроля, и процедуры, применяемые службами, ответственными за проведение других видов контроля и осмотра.

5. В случае, когда скоропортящиеся грузы задерживаются до получения результатов контроля соответствия техническим стандартам, компетентные контрольные службы Договаривающихся сторон принимают меры к тому, чтобы хранение грузов или стоянка транспортных средств осуществлялись при минимуме таможенных формальностей и в условиях, обеспечивающих сохранность грузов.

Статья 5

Транзитные грузы

Контроль соответствия техническим стандартам обычно не проводится в отношении грузов, перевозимых в режиме сквозного транзита.

Статья 6

Сотрудничество

1. Службы, ответственные за проведение контроля соответствия техническим стандартам, осуществляют сотрудничество с соответствующими службами других Договаривающихся сторон в целях ускорения прохождения скоропортящихся грузов, подлежащих контролю соответствия техническим стандартам, в частности путем обмена полезной информацией.

2. В случаях, когда партия скоропортящихся грузов задерживается при контроле соответствия техническим стандартам, компетентная служба принимает меры к тому, чтобы в кратчайший срок уведомить соответствующую службу страны-экспортера, указывая причины этого задержания и меры, принятые в отношении грузов.

Приложение 6

КОНТРОЛЬ КАЧЕСТВА

Статья 1

Принципы

Контроль качества грузов, предусмотренных в настоящей Конвенции, в каком бы месте он ни осуществлялся, производится в соответствии с принципами, определенными в настоящей Конвенции, и в частности в приложении 1 к ней.

Статья 2

Информация

Каждая Договаривающаяся сторона обеспечивает, чтобы любому заинтересованному лицу незамедлительно предоставлялась следующая информация:

о местах, где грузы могут быть представлены для контроля;
о предусмотренных законодательными актами и правилами требованиях в отношении контроля качества, а также об обычно применяемых процедурах.

Статья 3

Организация контроля

I. Договаривающиеся стороны стремятся:

организовывать там, где это необходимо и возможно, пункты контроля качества в соответствии с потребностями перевозок; содействовать продвижению грузов, в частности путем координации часов работы служб контроля качества и таможенных служб и обеспечения возможностей производить таможенную очистку скоропортящихся грузов в часы, не предусмотренные обычным графиком работы, если извещение об их прибытии поступило заблаговременно.

2. Контроль качества может производиться в пунктах, расположенных внутри страны, при условии, что применяемые процедуры содействуют международным перевозкам грузов.

3. В рамках действующих конвенций Договаривающиеся стороны стремятся по возможности сократить физический контроль перевозимых скоропортящихся грузов, подлежащих контролю качества.

4. Договаривающиеся стороны организуют контроль качества, согласовывая всегда, когда это возможно, процедуры, применяемые службой, ответственной за этот контроль, и процедуры, применяемые службами, ответственными за проведение других видов контроля и осмотра.

Статья 4

Транзитные грузы

Контроль качества обычно не осуществляется в отношении грузов, перевозимых в режиме сквозного транзита.

Статья 5

Сотрудничество

1. Службы контроля качества осуществляют сотрудничество с соответствующими службами других Договаривающихся сторон в целях ускорения прохождения скоропортящихся грузов, подлежащих контролю качества, в частности путем обмена полезной информацией.

2. В случаях, когда партия скоропортящихся грузов задерживается при контроле качества, компетентная служба принимает меры к тому, чтобы в кратчайший срок уведомить соответствующую службу страны-экспортера, указывая причины этого задержания и меры, принятые в отношении грузов.

Приложение 7

ПРАВИЛА ПРОЦЕДУРЫ АДМИНИСТРАТИВНОГО КОМИТЕТА, УПОМЯНУТОГО В СТАТЬЕ 22 НАСТОЯЩЕЙ КОНВЕНЦИИ

Статья 1

Члены

Членами Административного комитета являются Договаривающиеся стороны настоящей Конвенции.

Статья 2

Наблюдатели

1. Административный комитет может принять решение пригласить компетентные администрации всех государств, не являющихся Договаривающимися сторонами, или представителей международных организаций, которые не являются Договаривающимися сторонами, присутствовать на сессиях Комитета в качестве наблюдателей при обсуждении интересующих их вопросов.

2. Тем не менее без ущерба для положений статьи 1 компетентные международные организации, упомянутые в пункте 1, имеют право участвовать в работе Административного комитета в качестве наблюдателей при рассмотрении вопросов, регулируемых приложениями к настоящей Конвенции.

Статья 3

Секретариат

Персонал секретариата Комитета выделяется Исполнительным секретарем Экономической комиссии для Европы.

Статья 4

Созыв

Исполнительный секретарь Экономической комиссии для Европы созывает Комитет:

- i) спустя два года после вступления Конвенции в силу;
- ii) затем - в сроки, установленные Комитетом, но не реже одного раза в пять лет;
- iii) по просьбе компетентных органов по меньшей мере пяти государств, которые являются Договаривающимися сторонами.

Статья 5

Должностные лица

На каждой сессии Комитет избирает председателя и заместителя председателя.

Статья 6

Кворум

Для принятия решений необходим кворум, составляющий не менее одной трети государств, являющихся Договаривающимися сторонами.

Статья 7

Принятие решений

- i) Предложения ставятся на голосование.
- ii) Каждое являющееся Договаривающейся стороной государство, представленное на сессии, имеет один голос.

- iii) В случае применения пункта 2 статьи 16 Конвенции региональные организации в области экономической интеграции, являющиеся участниками настоящей Конвенции, при голосовании располагают лишь числом голосов, равным общему числу голосов их государств-членов, являющихся также участниками настоящей Конвенции. В этом последнем случае государства-члены не осуществляют своего права голоса.
- iv) С учетом положений, содержащихся в подпункте γ ниже, предложения принимаются простым большинством голосов присутствующих и участвующих в голосовании членов в соответствии с условиями, определенными в подпунктах ii и iii выше.
- v) Поправки к настоящей Конвенции принимаются большинством в две трети голосов присутствующих и участвующих в голосовании членов в соответствии с условиями, определенными в подпунктах ii и iii выше.

Статья 8

Доклад

Перед закрытием сессии Комитет утверждает свой доклад.

Статья 9

Дополняющие положения

При отсутствии в настоящем приложении надлежащих положений применяются правила процедуры Экономической комиссии для Европы, если Комитет не примет иного решения.

CONVENIO INTERNACIONAL SOBRE LA ARMONIZACION DE
LOS CONTROLES DE MERCANCIAS EN LAS FRONTERAS

Preámbulo

LAS PARTES CONTRATANTES,

DESEOSAS de mejorar la circulación internacional de mercancías,

TENIENDO PRESENTE la necesidad de facilitar el paso de las mercancías por las fronteras,

OBSERVANDO que las medidas de control aplicadas en las fronteras lo son por servicios de control diferentes,

RECONOCIENDO que las condiciones en que se efectúan esos controles se pueden armonizar en gran medida sin que esto perjudique la finalidad, debida aplicación y eficacia de los controles,

CONVENCIDAS de que la armonización de los controles en las fronteras constituye un medio importante de alcanzar estos objetivos,

HAN CONVENIDO LO SIGUIENTE:

CAPITULO I - DISPOSICIONES GENERALES

Artículo 1 - Definiciones

A los efectos del presente Convenio:

a) Por "aduana" se entenderá el servicio de la administración que está encargado de la aplicación de la legislación de aduanas y de la recaudación de los derechos e impuestos de importación y exportación, así

como de la aplicación de otras leyes y reglamentos relativos, entre otros, a la importación, el tránsito y la exportación de mercancías;

b) Por "control aduanero" se entenderán las medidas aplicadas para velar por la observancia de las leyes y reglamentos que la aduana está encargada de hacer cumplir;

c) Por "inspección médico-sanitaria" se entenderá la inspección efectuada para proteger la vida y salud de las personas, con exclusión de la inspección veterinaria;

d) Por "inspección veterinaria" se entenderá la inspección sanitaria de animales y productos animales efectuada para proteger la vida y salud de las personas y los animales, así como la de objetos o mercancías que pueden servir de vehículo de transmisión de enfermedades de los animales;

e) Por "inspección fitosanitaria" se entenderá la inspección destinada a impedir la propagación e introducción a través de las fronteras nacionales de plagas de plantas y productos vegetales;

f) Por "control de la conformidad con las normas técnicas" se entenderá el control efectuado para cerciorarse de que las mercancías satisfacen las normas mínimas, nacionales o internacionales, prescritas en las leyes y reglamentos pertinentes;

g) Por "control de la calidad" se entenderá todo control, distinto de los definidos en los apartados anteriores, efectuado para cerciorarse de que las mercancías se ajustan a las normas mínimas de calidad, nacionales o internacionales, prescritas en las leyes y reglamentos pertinentes;

h) Por "servicios de control" se entenderán todos los servicios encargados de efectuar la totalidad o una parte de los controles definidos en los apartados anteriores o de cualquier otro control aplicado normalmente a la importación, la exportación o el tránsito de mercancías.

Artículo 2 - Objeto

A fin de facilitar la circulación internacional de mercancías, el presente Convenio tiene por objeto reducir las formalidades requeridas y el número y la duración de los controles, en particular mediante la coordinación nacional e internacional de los procedimientos de control y de sus modalidades de aplicación.

Artículo 3 - Ambito de aplicación

1. El presente Convenio se aplicará a todas las mercancías importadas, exportadas o en tránsito que atraviesen una o más fronteras marítimas, aéreas o terrestres.
2. El presente Convenio se aplicará a todos los servicios de control de las Partes Contratantes.

CAPITULO II - ARMONIZACION DE LOS PROCEDIMIENTOS

Artículo 4 - Coordinación de los controles

Las Partes Contratantes se comprometen, en la medida de lo posible, a organizar de manera armónica la intervención de los servicios de aduanas y de los demás servicios de control.

Artículo 5 - Medios a disposición de los servicios

A fin de asegurar el buen funcionamiento de los servicios de control las Partes Contratantes harán lo necesario para que, en la medida de lo posible y con arreglo a la legislación nacional, se ponga a disposición de esos servicios:

a) personal calificado en número suficiente para atender las necesidades del tráfico;

b) equipo e instalaciones apropiados para la inspección, teniendo en cuenta el modo de transporte, las mercancías que han de controlarse y las necesidades del tráfico;

c) instrucciones oficiales dirigidas a los funcionarios de esos servicios para que actúen de conformidad con los convenios y acuerdos internacionales y con las disposiciones nacionales vigentes.

Artículo 6 - Cooperación internacional

Las Partes Contratantes se comprometen a cooperar entre ellas y, siempre que haga falta, a solicitar la cooperación de los organismos internacionales competentes para alcanzar los objetivos del presente Convenio, así como a procurar, si fuese necesario, la celebración de nuevos convenios o acuerdos bilaterales o multilaterales.

Artículo 7 - Cooperación entre países limítrofes

Cuando las mercancías deban atravesar una frontera terrestre común, las Partes Contratantes interesadas adoptarán, siempre que puedan, las medidas apropiadas para facilitar el paso de las mercancías, y en particular:

a) procurarán organizar el control conjunto de las mercancías y los documentos mediante la habilitación de instalaciones comunes;

b) procurarán asegurar la correspondencia:

- de las horas de apertura de los puestos de frontera;
- de los servicios de control que ejercen sus funciones en esos puestos;
- de las categorías de mercancías, de los modos de transporte y de los procedimientos internacionales de tránsito aduanero aceptados o seguidos en dichos puestos.

Artículo 8 - Intercambio de información

Las Partes Contratantes se comunicarán mutuamente, previa solicitud al efecto, la información necesaria para la aplicación del presente Convenio con arreglo a las condiciones especificadas en los anexos.

Artículo 9 - Documentos

1. Las Partes Contratantes procurarán promover la utilización, entre ellas y con los organismos internacionales competentes, de documentos ajustados al modelo de formulario de las Naciones Unidas.
2. Las Partes Contratantes aceptarán los documentos confeccionados por cualquier procedimiento técnico apropiado, a condición de que se ajusten a las disposiciones oficiales relativas a su forma, autenticidad y certificación y de que sean legibles y comprensibles.
3. Las Partes Contratantes velarán por que todos los documentos necesarios se preparen y autentiquen en estricta conformidad con la legislación aplicable.

CAPITULO III - DISPOSICIONES SOBRE TRANSITO

Artículo 10 - Mercancías en tránsito

1. Las Partes Contratantes aplicarán, siempre que sea posible, un trato sencillo y rápido a las mercancías en tránsito, en particular a las que circulen al amparo de un procedimiento internacional de tránsito aduanero, para lo cual limitarán sus inspecciones a los casos en que las circunstancias o los riesgos reales lo justifiquen. Además tendrán en cuenta la situación de los países sin litoral. Las Partes Contratantes procurarán prolongar las horas de despacho y ampliar las facultades de las oficinas de aduanas existentes para el despacho en aduana de las mercancías que circulen al amparo de un procedimiento internacional de tránsito aduanero.

2. Las Partes Contratantes procurarán facilitar al máximo el tránsito de las mercancías transportadas en contenedores u otras unidades de carga que ofrezcan seguridad suficiente.

CAPITULO IV - DISPOSICIONES DIVERSAS

Artículo 11 - Orden público

1. Ninguna disposición del presente Convenio impedirá la aplicación de las prohibiciones o restricciones de importación, exportación o tránsito impuestas por razones de orden público, y en particular de seguridad, moralidad o salud públicas, o por razones de protección del medio ambiente, del patrimonio cultural o de la propiedad industrial, comercial e intelectual.

2. Sin embargo, siempre que se pueda y sin que ello menoscabe la eficacia de los controles, las Partes Contratantes procurarán aplicar a los controles relacionados con la aplicación de las medidas mencionadas en el párrafo 1 de este artículo las disposiciones del presente Convenio, en particular las enunciadas en los artículos 6 a 9.

Artículo 12 - Medidas de urgencia

1. Las medidas de urgencia que las Partes Contratantes puedan verse obligadas a adoptar por razón de circunstancias determinadas deberán ser proporcionadas a las causas que hayan motivado su adopción y deberán suspenderse o derogarse cuando desaparezcan esos motivos.

2. Siempre que se pueda y sin que ello menoscabe la eficacia de las medidas, las Partes Contratantes publicarán las disposiciones relativas a tales medidas.

Artículo 13 - Anexos

1. Los anexos del presente Convenio forman parte integrante del mismo.

2. Se podrán agregar al presente Convenio nuevos anexos relativos a otros sectores de control de conformidad con el procedimiento especificado en los artículos 22 o 24.

Artículo 14 - Relación con otros tratados

Sin perjuicio de lo dispuesto en el artículo 6, el presente Convenio no afectará los derechos y obligaciones dimanantes de tratados que las Partes Contratantes en el presente Convenio hayan celebrado antes de pasar a ser Partes Contratantes en él.

Artículo 15

El presente Convenio no impedirá la aplicación de las mayores facilidades que dos o más Partes Contratantes deseen otorgarse, ni menoscabarán el derecho de las organizaciones de integración económica regional mencionadas en el artículo 16 que sean Partes Contratantes a aplicar su propia reglamentación con respecto a los controles efectuados en sus fronteras internas a condición de que con ello no se menoscaben en modo alguno las facilidades derivadas del presente Convenio.

Artículo 16 - Firma, ratificación, aceptación, aprobación y adhesión

1. El presente Convenio, depositado en poder del Secretario General de las Naciones Unidas, estará abierto a la participación de todos los Estados y de las organizaciones de integración económica regional constituidas por Estados soberanos que tengan competencia para negociar, concertar y aplicar convenios internacionales sobre las materias comprendidas en el Convenio.
2. Las organizaciones de integración económica regional a que se hace referencia en el párrafo 1 podrán, en las cuestiones que sean de su competencia, ejercer en su propio nombre los derechos y cumplir las obligaciones que el presente Convenio confiere a sus Estados miembros que son Partes Contratantes en este Convenio. En esos casos, los Estados miembros de las referidas organizaciones no podrán ejercer individualmente aquellos derechos, incluido el derecho a voto.
3. Los Estados y las organizaciones de integración económica regional antes mencionadas podrán pasar a ser Partes Contratantes en el presente Convenio:

a) depositando un instrumento de ratificación, aceptación o aprobación después de haberlo firmado, o

b) depositando un instrumento de adhesión.

1.º de abril de 1973
4. El presente Convenio estará abierto desde el ... hasta el *31. de marzo de 1974* inclusive, en la Oficina de las Naciones Unidas en Ginebra, a la firma de todos los Estados y de las organizaciones de integración económica regional a que se hace referencia en el párrafo 1.

1.º de abril de 1974.
5. El presente Convenio estará también abierto a su adhesión a partir de *1.º de abril de 1974.* ~~[primera fecha indicada en el párrafo 4].~~

6. Los instrumentos de ratificación, aceptación, aprobación o adhesión se depositarán en poder del Secretario General de las Naciones Unidas.

Artículo 17 - Entrada en vigor

1. El presente Convenio entrará en vigor tres meses después de la fecha en que cinco Estados hayan depositado sus instrumentos de ratificación, aceptación, aprobación o adhesión.

2. Una vez que cinco hayan depositado sus instrumentos de ratificación, aceptación, aprobación o adhesión, el presente Convenio entrará en vigor para las nuevas Partes Contratantes tres meses después de la fecha en que esas Partes hayan depositado sus instrumentos de ratificación, aceptación, aprobación o adhesión.

3. Todo instrumento de ratificación, aceptación, aprobación o adhesión depositado con posterioridad a la entrada en vigor de una enmienda al presente Convenio se considerará aplicable al texto enmendado del presente Convenio.

4. Todo instrumento de esta naturaleza depositado después que una enmienda haya sido aceptada de conformidad con el procedimiento prescrito en el artículo 22, pero antes de que la enmienda haya entrado en vigor, se considerará aplicable al texto enmendado del presente Convenio en la fecha en que entre en vigor la enmienda.

Artículo 18 - Denuncia

1. Toda Parte Contratante podrá denunciar el presente Convenio mediante notificación dirigida al Secretario General de las Naciones Unidas.
2. La denuncia surtirá efecto seis meses después de la fecha en que el Secretario General haya recibido la notificación de la denuncia.

Artículo 19 - Terminación

Si, después de la entrada en vigor del presente Convenio, el número de Estados que son Partes Contratantes se redujere durante cualquier período de doce meses consecutivos a menos de cinco, el presente Convenio dejará de surtir efecto al final de ese período de doce meses.

Artículo 20 - Solución de controversias

1. Toda controversia entre dos o más Partes Contratantes relativa a la interpretación o aplicación del presente Convenio se resolverá, en la medida de lo posible, mediante negociación entre ellas o por otros medios de solución.
2. Toda controversia entre dos o más Partes Contratantes relativa a la interpretación o aplicación del presente Convenio que no pueda resolverse por los medios indicados en el párrafo 1 de este artículo será sometida, a

petición de una de esas partes, a un tribunal de arbitraje que se constituirá del modo siguiente: cada una de las Partes en la controversia designará un árbitro, y los árbitros así designados elegirán a otro árbitro que actuará de presidente. Si tres meses después de la fecha en que se haya recibido la petición de arbitraje una de las partes no ha designado árbitro, o si los árbitros no han elegido al presidente, cualquiera de las partes podrá pedir al Secretario General de las Naciones Unidas que nombre a un árbitro o al presidente del tribunal de arbitraje.

3. La decisión del tribunal de arbitraje constituido con arreglo a lo dispuesto en el párrafo 2 será definitiva y obligatoria para las partes en la controversia.

4. El tribunal de arbitraje adoptará su propio reglamento.

5. El tribunal de arbitraje adoptará sus decisiones por mayoría de votos y ateniéndose a los tratados existentes entre las partes en la controversia y a las normas generales del derecho internacional.

6. Cualquier diferencia que surja entre las partes en la controversia respecto de la interpretación y ejecución del laudo arbitral podrá ser sometida por cualquiera de ellas a la decisión del tribunal de arbitraje que haya dictado el laudo.

7. Cada una de las partes en la controversia correrá con los gastos del árbitro designado por ella y de sus representantes en el procedimiento de arbitraje; los gastos del presidente y las demás costas se repartirán por partes iguales entre las partes en la controversia.

Artículo 21 - Reservas

1. Toda Parte Contratante podrá, en el momento de firmar, ratificar, aceptar o aprobar el presente Convenio o de adherirse a él, declarar que no se considera obligada por lo dispuesto en los párrafos 2 a 7 del artículo 20 del presente Convenio. Las disposiciones de esos párrafos no obligarán a las demás Partes Contratantes en sus relaciones con la Parte Contratante que haya formulado tal reserva.

2. Toda parte Contratante que haya formulado una reserva conforme a lo dispuesto en el párrafo 1 de este artículo podrá retirarla en cualquier momento mediante notificación dirigida al Secretario General de las Naciones Unidas.

3. No se admitirá ninguna reserva al presente Convenio, con la excepción de las reservas previstas en el párrafo 1 de este artículo.

Artículo 22 - Procedimiento de enmienda del presente Convenio

1. El presente Convenio, incluidos sus anexos, podrá ser enmendado a propuesta de cualquier Parte Contratante con arreglo al procedimiento que se establece en este artículo.

2. Toda propuesta de enmienda al presente Convenio será examinada por un Comité Administrativo compuesto por todas las Partes Contratantes de conformidad con el reglamento que se reproduce en el anexo 7. Toda enmienda de esta naturaleza que haya sido examinada o preparada en el curso de una reunión del Comité Administrativo y aprobada por éste será comunicada por el Secretario General de las Naciones Unidas a las Partes Contratantes para su aceptación.

3. Toda enmienda propuesta y comunicada de conformidad con lo dispuesto en el párrafo anterior entrará en vigor para todas las Partes Contratantes tres meses después de la expiración de un período de doce meses contados a partir de la fecha en que se haya hecho la comunicación si, durante ese período, ningún Estado que sea Parte Contratante ni ninguna organización de integración económica regional que sea Parte Contratante ha comunicado al Secretario General de las Naciones Unidas una objeción a la enmienda propuesta.

4. Si, conforme a lo dispuesto en el párrafo 3 de este artículo, se ha notificado una objeción a la enmienda propuesta, ésta no se considerará aceptada ni surtirá efecto alguno.

Artículo 23 - Peticiones, comunicaciones y objeciones

El Secretario General de las Naciones Unidas notificará a todas las Partes Contratantes y a todos los Estados toda petición, comunicación u objeción que se haga en virtud del artículo 22 y la fecha de entrada en vigor de cualquier enmienda.

Artículo 24 - Conferencia de revisión

Transcurridos cinco años desde la entrada en vigor del presente Convenio cualquier Parte Contratante podrá, mediante notificación dirigida al Secretario General de las Naciones Unidas, pedir que se convoque una conferencia con objeto de revisar el Convenio, indicando las propuestas que deberán examinarse en la conferencia. Recibida tal petición:

- i) El Secretario General de las Naciones Unidas notificará a todas las Partes Contratantes la petición y las invitará a que presenten, en un plazo de tres meses, sus observaciones sobre las propuestas originales, así como las demás propuestas que deseen que examine la conferencia;

ii) El Secretario General de las Naciones Unidas comunicará también a todas las Partes Contratantes el texto de las propuestas que se hagan y convocará una conferencia de revisión si, en un plazo de seis meses contados a partir de la fecha de esa comunicación, una tercera parte por lo menos de las Partes Contratantes notifican al Secretario General de las Naciones Unidas su asentimiento para que se convoque la conferencia;

iii) No obstante, si el Secretario General de las Naciones Unidas considerare que una propuesta de revisión es asimilable a una propuesta de enmienda en el sentido del párrafo 1 del artículo 22, podrá, con el acuerdo del ^{la Parte Contratante que haya hecho} autor de la propuesta, iniciar el procedimiento de enmienda previsto en el artículo 22 en vez del procedimiento de revisión.

Artículo 25 - Notificaciones

Además de las notificaciones y comunicaciones previstas en los artículos 23 y 24, el Secretario General de las Naciones Unidas notificará a todos los Estados:

- a) las firmas, ratificaciones, aceptaciones, aprobaciones y adhesiones efectuadas conforme al artículo 16;
- b) las fechas de entrada en vigor del presente Convenio conforme al artículo 17;
- c) las denuncias efectuadas conforme al artículo 18;
- d) la terminación del presente Convenio conforme al artículo 19;
- e) las reservas formuladas conforme al artículo 21.

Artículo 26 - Copias certificadas

Después del ¹⁹⁸⁴ 31 de marzo de el Secretario General de las Naciones Unidas remitirá dos copias certificadas conformes del presente Convenio a cada una de las Partes Contratantes y a todos los Estados que no sean Partes Contratantes.

HECHO en GINEBRA....., el día ^{veintiuno} de octubre..... de mil novecientos ochenta y dos., en un solo original, cuyos textos en español, francés, inglés y ruso son igualmente auténticos.

EN TESTIMONIO DE LO CUAL, los plenipotenciarios infrascritos, debidamente autorizados para ello, han firmado el presente Convenio.

Anexo 1

ARMONIZACION DE LOS CONTROLES ADUANEROS Y DE OTRAS CLASES DE CONTROLES

Artículo 1

Principios

1. Habida cuenta de la presencia de la aduana en todas las fronteras y del carácter general de sus intervenciones, los otros controles se organizarán, en la medida de lo posible, armonizándolos con los controles aduaneros.

2. En aplicación de este principio se podrá, llegado el caso, efectuar la totalidad o una parte de esos controles en un lugar distinto de la frontera, a condición de que los procedimientos seguidos contribuyan a facilitar la circulación internacional de mercancías.

Artículo 2

1. Se mantendrá plenamente informada a la aduana de los requisitos prescritos por leyes o reglamentos que puedan exigir la realización de controles no aduaneros.

2. Cuando se considere necesario efectuar otros controles, la aduana procurará que se avise a los servicios competentes y cooperará con ellos.

Artículo 3

Organización de los controles

1. Cuando deban efectuarse varios controles en el mismo lugar, los servicios competentes tomarán todas las disposiciones oportunas para

efectuarlos simultáneamente, de ser posible, o con la mínima demora. Dichos servicios procurarán coordinar los requisitos que exigen en materia de documentación e información.

2. En particular, los servicios competentes tomarán todas las disposiciones oportunas para que se pueda disponer del personal y las instalaciones necesarios en el lugar donde se efectúen los controles.

3. La aduana podrá, mediante delegación expresa de los servicios competentes, efectuar por cuenta de éstos la totalidad o una parte de los controles encomendados a esos servicios. En este caso, los mencionados servicios velarán por que se proporcionen a la aduana los medios necesarios.

Artículo 4

Resultado de los controles

1. Sobre todas las cuestiones reguladas por el presente Convenio los servicios de control y la aduana intercambiarán toda la información pertinente a la mayor brevedad posible con el fin de asegurar la eficacia de los controles.

2. Sobre la base de los resultados de los controles efectuados, el servicio competente decidirá el trato que se aplicará a las mercancías y, si fuese necesario, lo comunicará a los servicios encargados de otros controles. Ateniéndose a esta decisión, la aduana aplicará a las mercancías el procedimiento aduanero apropiado.

Anexo 2

INSPECCION MEDICO-SANITARIA

Artículo 1

Principios

La inspección médico-sanitaria se ajustará, donde quiera que se efectúe, a los principios establecidos en el presente Convenio y, en particular, en su anexo 1.

Artículo 2

Información

Cada Parte Contratante velará por que toda persona interesada pueda obtener con facilidad información sobre:

- las mercancías sujetas a inspección médico-sanitaria;
- los lugares en que podrán presentarse esas mercancías para su inspección;
- los requisitos establecidos en leyes y reglamentos con respecto a la inspección médico-sanitaria, así como los procedimientos de aplicación general de esos requisitos.

Artículo 3

Organización de los controles

1. Los servicios de control velarán por que se establezcan las instalaciones necesarias en los puntos fronterizos habilitados para efectuar la inspección médico-sanitaria.

2. La inspección médico-sanitaria podrá efectuarse también en lugares situados en el interior del país si, por los certificados presentados y las técnicas de transporte empleadas, está claro que las mercancías no pueden deteriorarse ni dar origen a contaminación durante su transporte.

3. En el marco de los convenios en vigor, las Partes Contratantes procurarán reducir, en lo posible, los controles materiales de las mercancías perecederas durante el transporte.

4. Cuando deban retenerse las mercancías hasta conocer los resultados de la inspección médico-sanitaria, los servicios de control competentes de las Partes Contratantes tomarán las providencias necesarias para que el depósito se efectúe en condiciones que aseguren la conservación de las mercancías y exijan formalidades aduaneras mínimas.

Artículo 4

Mercancías en tránsito

En el marco de los convenios en vigor las Partes Contratantes renunciarán, en lo posible, a la inspección médico-sanitaria de las mercancías en tránsito a condición de que no haya riesgo alguno de contaminación.

Artículo 5

Cooperación

1. Los servicios de inspección médico-sanitaria cooperarán con los servicios correspondientes de otras Partes Contratantes a fin de acelerar el paso de las mercancías perecederas sujetas a inspección médico-sanitaria, en particular mediante el intercambio de informaciones útiles.

2. Cuando se intercepte una expedición de mercancías perecederas con motivo de una inspección médico-sanitaria, el servicio competente procurará notificarlo a la mayor brevedad posible al servicio correspondiente del país de exportación indicando los motivos de la interceptación y las medidas adoptadas con respecto a las mercancías.

Anexo 3

INSPECCION VETERINARIA

Artículo 1

Principios

La inspección veterinaria se ajustará, donde quiera que se efectúe, a los principios establecidos en el presente Convenio y, en particular, en su anexo 1.

Artículo 2

Definiciones

La inspección veterinaria definida en el apartado d) del artículo 1 del presente Convenio abarca también la inspección de los medios y las condiciones de transporte de animales y productos animales. Podrá incluir además las inspecciones encaminadas a verificar la calidad, las normas técnicas y la observancia de las diversas reglamentaciones como las inspecciones encaminadas a la conservación de las especies amenazadas de extinción, que por razones de eficacia suelen efectuarse conjuntamente con la inspección veterinaria.

Artículo 3

Información

Cada Parte Contratante velará por que toda persona interesada pueda obtener con facilidad información sobre:

- las mercancías sujetas a inspección veterinaria;

- los lugares en que podrán presentarse las mercancías para su inspección;
- las enfermedades cuya declaración es obligatoria;
- los requisitos establecidos en leyes y reglamentos con respecto a la inspección veterinaria, así como los procedimientos de aplicación general de esos requisitos.

Artículo 4

Organización de los controles

1. Los Partes Contratantes procurarán:

- establecer, donde sea necesario y posible, instalaciones adecuadas para efectuar la inspección veterinaria, atendiendo a las necesidades de tráfico;
- facilitar la circulación de las mercancías, en particular mediante la coordinación de los horarios de trabajo de los servicios veterinarios y los servicios aduaneros y el acuerdo de efectuar el despacho fuera del horario normal cuando se haya notificado previamente la llegada de las mercancías.

2. La inspección veterinaria de los productos animales podrá efectuarse en puntos situados en el interior del país a condición de que pueda demostrarse, por los certificados presentados y los medios de transporte empleados, que los productos no se deteriorarán ni darán origen a contaminación durante su transporte.

3. En el marco de los convenios en vigor, las Partes Contratantes procurarán reducir, en lo posible, los controles materiales de las mercancías perecederas durante el transporte.

Anexo 4

INSPECCION FITOSANITARIA

Artículo 1

Principios

La inspección fitosanitaria se ajustará, donde quiera que se efectúe, a los principios establecidos en el presente Convenio y, en particular, en su anexo 1.

Artículo 2

Definiciones

La inspección fitosanitaria definida en el apartado e) del artículo 1 del presente Convenio abarca también la inspección de los medios y las condiciones de transporte de plantas y productos vegetales. Podrá incluir además las medidas encaminadas a la conservación de las especies vegetales amenazadas de extinción.

Artículo 3

Información

Cada Parte Contratante velará por que toda persona interesada pueda obtener con facilidad información sobre:

- las mercancías sujetas a condiciones fitosanitarias especiales;
- los lugares donde podrán presentarse determinadas plantas y productos vegetales para su inspección;

4. Cuando deban retenerse las mercancías hasta conocer los resultados de la inspección veterinaria, los servicios de control competentes de las Partes Contratantes tomarán las providencias necesarias para que el depósito se efectúe con el mínimo de formalidades aduaneras y en condiciones que garanticen la seguridad de la cuarentena y la conservación de las mercancías.

Artículo 5

Mercancías en tránsito

En el marco de los convenios en vigor, las Partes Contratantes renunciarán, en lo posible, a efectuar la inspección veterinaria de los productos animales en tránsito a condición de que no haya riesgo alguno de contaminación.

Artículo 6

Cooperación

1. Los servicios de inspección veterinaria cooperarán con los servicios correspondientes de otras Partes Contratantes a fin de acelerar el paso de las mercancías sujetas a inspección veterinaria, en particular mediante el intercambio de informaciones útiles.

2. Cuando se intercepte una expedición de mercancías perecederas o de animales vivos con motivo de una inspección veterinaria, el servicio competente procurará notificarlo a la mayor brevedad posible al servicio correspondiente del país de exportación, indicando los motivos de la interceptación y las medidas adoptadas con respecto a las mercancías.

- la lista de las plagas de plantas y productos vegetales para los que están vigentes prohibiciones o restricciones;
- la lista de los requisitos establecidos en leyes y reglamentos con respecto a la inspección fitosanitaria y los procedimientos de aplicación general de esos requisitos.

Artículo 4

Organización de los controles

1. Las Partes Contratantes procurarán:

- establecer, donde sea necesario y posible, instalaciones adecuadas para la inspección fitosanitaria, el almacenamiento, la desinfectación y la desinfección, atendiendo a las necesidades del tráfico;
- facilitar la circulación de las mercancías, en particular mediante la coordinación de los horarios de trabajo de los servicios fitosanitarios y los servicios aduaneros y el acuerdo de efectuar el despacho de las mercancías perecederas fuera del horario normal cuando se haya notificado previamente la llegada de las mercancías.

2. La inspección fitosanitaria de plantas y productos vegetales podrá efectuarse en puntos situados en el interior del país a condición de que pueda demostrarse, por los certificados presentados y los medios de transporte empleados, que las mercancías no darán origen a infestación durante su transporte.

3. En el marco de los convenios en vigor, las Partes Contratantes procurarán reducir, en lo posible, los controles materiales de las plantas y productos vegetales perecederos durante el transporte.

4. Cuando deban retenerse las mercancías hasta conocer los resultados de la inspección fitosanitaria, los servicios de control competentes de las Partes Contratantes tomarán las providencias necesarias para que el depósito se efectúe con el mínimo de formalidades aduaneras y en condiciones que garanticen la seguridad de la cuarentena y la conservación de las mercancías.

Artículo 5

Mercancías en tránsito

En el marco de los convenios en vigor, las Partes Contratantes renunciarán, en lo posible, a la inspección fitosanitaria de las mercancías en tránsito, a menos que tal medida sea necesaria para la protección de sus propias plantas.

Artículo 6

Cooperación

1. Los servicios de inspección fitosanitaria cooperarán con los servicios correspondientes de otras Partes Contratantes a fin de acelerar el paso de las plantas y los productos vegetales sujetos a inspección fitosanitaria, en particular mediante el intercambio de informaciones útiles.

2. Cuando se intercepte una expedición de plantas o productos vegetales con motivo de una inspección fitosanitaria, el servicio competente procurará notificarlo a la mayor brevedad posible al servicio correspondiente del país de exportación, indicando los motivos de la interceptación y las medidas adoptadas con respecto a las mercancías.

Anexo 5

CONTROL DE LA CONFORMIDAD CON LAS NORMAS TECNICAS

Artículo 1

Principios

El control de la conformidad de las mercancías objeto del presente Convenio con las normas técnicas se ajustará, donde quiera que se efectúe, a los principios establecidos en el presente Convenio y, en particular, en su anexo 1.

Artículo 2

Información

Cada Parte Contratante velará por que toda persona interesada pueda obtener con facilidad información sobre:

- las normas técnicas aplicadas por la Parte Contratante;
- los lugares donde podrán presentarse las mercancías para su inspección;
- los requisitos establecidos en leyes y reglamentos con respecto al control de la conformidad con las normas técnicas y los procedimientos de aplicación general de esos requisitos.

Artículo 3

Armonización de las normas técnicas

Cuando no existan normas internacionales, las Partes Contratantes que apliquen normas nacionales procurarán armonizarlas mediante acuerdos internacionales.

Artículo 4

Organización de los controles

1. Las Partes Contratantes procurarán:

- establecer, donde sea necesario y posible, instalaciones adecuadas para efectuar el control de la conformidad con las normas técnicas, atendiendo a las necesidades del tráfico;
- facilitar la circulación de las mercancías, en particular mediante la coordinación de los horarios de trabajo del servicio responsable del control de la conformidad con las normas técnicas y los servicios aduaneros y el acuerdo de efectuar el despacho de las mercancías perecederas fuera del horario normal cuando se haya notificado previamente la llegada de las mercancías.

2. El control de la conformidad con las normas técnicas podrá efectuarse también en puntos situados en el interior del país a condición de que pueda demostrarse, por los certificados presentados y los medios de transporte empleados, que las mercancías, sobre todo las perecederas, no se deteriorarán durante su transporte.

3. En el marco de los convenios en vigor, las Partes Contratantes procurarán reducir, en lo posible, los controles materiales, durante el transporte, de las mercancías perecederas sujetas al control de la conformidad con las normas técnicas.

4. Las Partes Contratantes organizarán el control de la conformidad con las normas técnicas armonizando, siempre que se pueda, los procedimientos del servicio responsable de este control con los aplicados por los servicios responsables de los otros controles e inspecciones.

5. Cuando deban retenerse mercancías perecederas hasta conocer los resultados del control de la conformidad con las normas técnicas, los servicios de control competentes de las Partes Contratantes tomarán las providencias necesarias para que el depósito de las mercancías o el estacionamiento de los vehículos de transporte se efectúe con el mínimo de formalidades aduaneras y en condiciones que garanticen la conservación de las mercancías.

Artículo 5

Mercancías en tránsito

El control de la conformidad con las normas técnicas no se aplicará normalmente a las mercancías en tránsito directo.

Artículo 6

Cooperación

1. Los servicios responsables del control de la conformidad con las normas técnicas cooperarán con los servicios correspondientes de otras Partes Contratantes a fin de acelerar el paso de las mercancías perecederas sujetas al control de la conformidad con las normas técnicas, en particular mediante el intercambio de informaciones útiles.

2. Cuando se intercepte una expedición de mercancías perecederas con motivo de un control de la conformidad con las normas técnicas, el servicio competente procurará notificarlo a la mayor brevedad posible al servicio correspondiente del país de exportación, indicando los motivos de la interceptación y las medidas adoptadas con respecto a las mercancías.

Anexo 6

CONTROL DE LA CALIDAD

Artículo 1

Principios

El control de la calidad de las mercancías objeto del presente Convenio se ajustará a los principios establecidos en el Convenio y, en particular, en su anexo 1.

Artículo 2

Información

Cada Parte Contratante velará por que toda persona interesada pueda obtener con facilidad información sobre:

- los lugares donde podrán presentarse las mercancías para su inspección;
- los requisitos establecidos en leyes y reglamentos con respecto al control de la calidad y los procedimientos de aplicación general de esos requisitos.

Artículo 3

Organización de los controles

1. Las Partes Contratantes procurarán:
 - establecer, donde sea necesario y posible, puestos de control de la calidad, atendiendo a las necesidades del tráfico;

- facilitar la circulación de las mercancías, en particular mediante la coordinación de los horarios de trabajo de los servicios de control de calidad y los servicios aduaneros y el acuerdo de efectuar el despacho de las mercancías perecederas fuera del horario normal cuando se haya notificado previamente la llegada de las mercancías.

2. El control de la calidad podrá efectuarse en puntos situados en el interior del país a condición de que los procedimientos utilizados contribuyan a facilitar la circulación internacional de las mercancías.

3. En el marco de los convenios en vigor, las Partes Contratantes procurarán reducir, en lo posible, los controles materiales, durante el transporte, de las mercancías perecederas sujetas al control de la calidad.

4. Las Partes Contratantes organizarán el control de la calidad armonizando, siempre que se pueda, los procedimientos del servicio responsable de este control con los aplicados por los servicios responsables de los otros controles e inspecciones.

Artículo 4

Mercancías en tránsito

Los controles de la calidad no se aplicarán normalmente a las mercancías en tránsito directo.

Artículo 5

Cooperación

1. Los servicios de control de la calidad cooperarán con los servicios correspondientes de otras Partes Contratantes a fin de acelerar el paso de las mercancías perecederas sujetas al control de la calidad, en particular mediante el intercambio de informaciones útiles.

2. Cuando se intercepte una expedición de mercancías perecederas con motivo de un control de la calidad, el servicio competente procurará notificarlo a la mayor brevedad posible al servicio correspondiente del país de exportación, indicando los motivos de la interceptación y las medidas adoptadas con respecto a las mercancías.

Anexo 7

REGLAMENTO DEL COMITE ADMINISTRATIVO PREVISTO EN EL
ARTICULO 22 DEL PRESENTE CONVENIO

Artículo 1

Miembros

Serán miembros del Comité Administrativo las Partes Contratantes en el presente Convenio.

Artículo 2

Observadores

1. El Comité Administrativo podrá tomar el acuerdo de invitar a las administraciones competentes de todos los Estados que no sean Partes Contratantes, o a representantes de las organizaciones internacionales que no sean Partes Contratantes, a que asistan, en calidad de observadores, para las cuestiones que les interesen, a los períodos de sesiones del Comité.

2. No obstante, y sin perjuicio de lo dispuesto en el artículo 1, las organizaciones internacionales mencionadas en el párrafo 1 que tengan competencia en las materias reguladas en los anexos del presente Convenio tendrán derecho a participar en los trabajos del Comité Administrativo en calidad de observadores.

Artículo 3

Secretaría

El Secretario Ejecutivo de la Comisión Económica para Europa proporcionará servicios de secretaría al Comité.

Artículo 4

Convocación

El Secretario Ejecutivo de la Comisión Económica para Europa convocará al Comité:

- i) dos años después de la entrada en vigor del presente Convenio;
- ii) a partir de entonces, en la fecha que fije el Comité, pero por lo menos cada cinco años;
- iii) a petición de las administraciones competentes de por lo menos cinco Estados que sean Partes Contratantes.

Artículo 5

Mesa

El Comité elegirá un Presidente y un Vicepresidente en cada uno de sus períodos de sesiones.

Artículo 6

Quórum

Para la adopción de decisiones se requerirá un quórum de por lo menos la tercera parte de los Estados que sean Partes Contratantes.

Artículo 7

Decisiones

- i) Las propuestas se someterán a votación.
- ii) Cada Estado que sea Parte Contratante y esté representado en el período de sesiones tendrá un voto.
- iii) Cuando se aplique el párrafo 2 del artículo 16 del Convenio, las organizaciones de integración económica regional partes en el Convenio tendrán un número de votos igual al total de los votos asignados a sus Estados miembros que sean también partes en el presente Convenio. En este caso, esos Estados miembros no ejercerán su derecho a voto.
- iv) Con sujeción a lo dispuesto en el apartado v) de este artículo, las propuestas se aprobarán por mayoría simple de los miembros presentes y votantes con arreglo a las condiciones especificadas en los acápites ii) y iii).
- v) Las enmiendas al presente Convenio se aprobarán por mayoría de dos tercios de los miembros presentes y votantes con arreglo a las condiciones especificadas en los acápites ii) y iii).

Artículo 8

Informe

El Comité aprobará su informe antes de la clausura de sus períodos de sesiones.

Artículo 9

Disposiciones adicionales

A todas las cuestiones no previstas en este anexo se aplicará el reglamento de la Comisión Económica para Europa, a menos que el Comité decida otra cosa.

I hereby certify that the foregoing text is a true copy of the International Convention on the Harmonization of Frontier Controls of Goods, adopted by the Inland Transport Committee of the Economic Commission for Europe at its forty-third session held at Geneva from 18 to 21 October 1982, and the original of which is deposited with the Secretary-General of the United Nations, as the said Convention was opened for signature.

For the Secretary-General:
The Legal Counsel

Je certifie que le texte qui précède est une copie conforme de la Convention internationale sur l'harmonisation des contrôles des marchandises aux frontières, adoptée par le Comité des transports intérieurs de la Commission économique pour l'Europe à sa quarante-troisième session tenue à Genève du 18 au 21 octobre 1982, et dont l'original se trouve déposé auprès du Secrétaire général de l'Organisation des Nations Unies, telle que ladite Convention a été ouverte à la signature.

Pour le Secrétaire général :
Le Conseiller juridique


Carl-August Fleischhauer

United Nations, New York,
16 March 1983

Organisation des Nations Unies, New York,
Le 16 mars 1983